BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 449 OF 2025

IN THE MATTER OF:

TRIBUNAL ON ITS OWN MOTION …APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. …RESPONDENTS

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	REPLY ON BEHALF OF EXECUTIVE OFFICER, NAGAR PALIKA PARISHAD, SAMBHAL IN COMPLIANCE WITH ORDER DATED 06.10.2025 OF THE HON'BLE TRIBUNAL	
2.	COPIES OF THE LAND RECORDS PERTAINING TO THE SITE IN QUESTION ARE ANNEXED HEREWITH AND COLLECTIVELY MARKED AS ANNEXURE-1	

3.	COPIES OF GOOGLE EARTH AERIAL PHOTOGRAPHS OF THE SITE IN QUESTION ARE ANNEXED HEREWITH AND MARKED AS ANNEXURE-2	
4.	A COPY OF THE JOINT COMMITTEE REPORT DATED 18.12.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-3	
5.	A COPY OF LETTER DATED 29.07.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-4	
6.	COPIES OF PHOTOGRAPHS OF IEC, DOOR TO DOOR COLLECTION AND SOURCE SEGREGATION ARE ANNEXED HEREWITH AND MARKED AS ANNEXURE-5	
7.	COPIES OF THE DETAILS AND PHOTOGRAPHS OF THE WASTE PROCESSING PLANTS ARE ANNEXED HEREWITH AND COLLECTIVELY MARKED AS ANNEXURE-6	
8.	COPIES OF THE CONTOUR SURVEY REPORT, THE WORK ORDER DATED 03.11.2025, AND THE AGREEMENT DATED 04.11.2025 ARE ANNEXED HEREWITH AND COLLECTIVELY MARKED AS ANNEXURE-7	

9.	COPIES OF THE CERTIFICATE OF LEGACY WASTE PROCESSING AND PHOTOGRAPHS OF PROCESSING SITE ARE ANNEXED HEREWITH AND COLLECTIVELY MARKED AS ANNEXURE-8	
10.	COPIES OF THE NOTICE DATED 02.08.2024 AND THE FINE SLIPS DATED 13.10.2024 AND 15.11.2024 ARE ANNEXED HEREWITH AND COLLECTIVELY MARKED AS ANNEXURE-9	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-7838248353

Date: 10.01.2026

Place: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 449 OF 2025

IN THE MATTER OF:

TRIBUNAL ON ITS OWN MOTION **...APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. **...RESPONDENTS**

REPLY ON BEHALF OF EXECUTIVE OFFICER, NAGAR PALIKA PARISHAD, SAMBHAL IN COMPLIANCE WITH ORDER DATED 06.10.2025 OF THE HON'BLE TRIBUNAL

I, Mani Bhushan Tiwari aged about 44 years, S/o Shri Late. Mukhilesh Tiwari, posted as EO, NPP, Sambhal, Uttar Pradesh do hereby solemnly affirm and state as under:

1. That, I the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.

Mani Bhushan Tiwari

2. That, I state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

BACKGROUND OF THE MATTER

3. That, in the present Original Application, the applicants have raised grievances regarding unauthorised waste dumping and subsequent environmental pollution at Turtipur Ilha, Near Darya Sar Graveyard, Sambhal, Uttar Pradesh.

4. That, the matter was last listed for hearing on 06.10.2025, wherein the Hon'ble Tribunal directed as follows:

"...4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, (2) Principal Secretary, Urban Development Department, Government of Uttar Pradesh (3) District Magistrate, Sambhal (4) Executive Officer, Nagar Palika Parishad, Sambhal (5) Uttar Pradesh State Pollution Control Board through its Member Secretary who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses

Mani Ram Tiwari

7. List on 12.01.2026 for further consideration..."

II. REPLY IS AS FOLLOWS

i. REGARDING THE SITE IN QUESTION

5. That, the site in question, situated at Village Turtupir Ilha and admeasuring **2.53 hectares**, was purchased by the deponent department in the year **2007**. The said site was selected after a preliminary survey conducted by Construction and Design Services (C&DS), U.P. Jal Nigam, for the establishment of a Municipal Solid Waste (MSW) Plant, keeping in view the requirement of maintaining adequate distance from residential areas and educational institutions. The entire site floor has a **concrete base lining**, which was constructed by the C&DS department.

   Copies of the land records pertaining to the site in question are annexed herewith and collectively marked as ***Annexure-1.***

6. That, the site in question is located at a considerable distance from residential colonies, commercial and educational institutions. In particular, the site is situated at an aerial distance of **563 meters** from **Holy Suffah Public School**, as measured through Google Earth software.

   Copies of Google Earth aerial photographs of the site in question are annexed herewith and marked as ***Annexure-2***.

Manish Ram Tiwari

7. That, further in compliance with the directions of the Hon'ble Tribunal, a Joint Committee comprising representatives of the **Uttar Pradesh Pollution Control Board (UPPCB)** and the **District Magistrate, Sambhal**, inspected the site in question on **11.12.2025**. In the Joint Committee Report dated **18.12.2025**, it has been recorded that the site is **not in close proximity to any residential, commercial or educational establishment**.

   A copy of the joint committee report dated 18.12.2025 is annexed herewith and marked as ***Annexure-3***.

8. That, with respect to the establishment of the MSW Plant at the site in question, the Project Manager, Unit-31, C&DS, U.P. Jal Nigam, vide letter No. 1480/Task-8/02 dated 29.07.2024, submitted a revised financial estimate to the General Manager, C&DS, Jal Nigam (Urban), for the completion of the project.

   A copy of letter dated 29.07.2025 is annexed herewith and marked as ***Annexure-4***.

ii. <u>REGARDING FRESH WASTE MANAGEMENT</u>

9. That, the daily generation of Municipal Solid Waste at NPP Sambhal is approximately **109.1 TPD**, out of which **60 TPD** comprises wet waste, **44.7 TPD** comprises dry waste, and approximately **4.4 TPD** comprises domestic hazardous and sanitary waste.

Mani Shankar Tiwari

10. That, efforts are made to ensure segregation of MSW at the source/household level at the time of collection. For this purpose, continuous **Information, Education and Communication (IEC)** activities are undertaken through a professional IEC team, including public awareness programmes relating to scientific waste management practices.

Copies of photographs of IEC, door to door collection and source segregation are annexed herewith and marked as ***Annexure-5***.

11. That, out of the **60 TPD wet waste**, **25 TPD** is processed through a pit-based composting unit, **25 TPD** through a vermi-composting unit, and the remaining **10 TPD** through community and home composting. The **44.7 TPD dry waste** is processed through **four Material Recovery Facilities (MRFs)**, comprising **three MRFs of 10 TPD capacity each and one MRF of 15 TPD capacity**. Further, for the processing and disposal of approximately **4.4 TPD** of domestic hazardous and sanitary waste, **NPP Sambhal has entered into a MoU** with with **M/S Biomedical Waste Disposal agency** which is carrying out the disposal of said waste.

Copies of the details and photographs of the waste processing plants are annexed herewith and collectively marked as ***Annexure-6***.

iii. <u>REGARDING LEGACY WASTE MANAGEMENT</u>

12. That, **no fresh waste has been brought to the site since 01.01.2025**. As per the contour survey conducted at the site, the quantity of legacy waste was

estimated to be approximately **50,000 metric tonnes (MT)**. For the purpose of remediation thereof, and pursuant to the tendering process, a work order was issued to **M/s Verde Monde Infra Projects Pvt. Ltd. (*'the firm'*)** on **03.11.2025**, followed by the execution of an agreement between **NPP, Sambhal** and the said firm on **04.11.2025**. The firm commenced processing of the legacy waste with effect from **16.11.2025**, for which a **trommel machine having a processing capacity of 600 TPD** has been deployed at the site.

Copies of the contour survey report, the work order dated **03.11.2025**, and the agreement dated **04.11.2025** are annexed herewith and collectively marked as ***Annexure-7***.

13. That, as per the terms of the agreement, the firm is required to process the legacy waste present at the site within a period of **three months** from the date of execution of the agreement, i.e., **by February 2026**. During the period from **16.11.2025 to 31.12.2025**, a total of **28,003 MT** of legacy waste has been processed, resulting in the generation of **5041 MT of RDF, 16802 MT of compost, 2800 MT of Inert** and **280 MT of C&D wastes**.

Copies of the certificate of legacy waste processing and photographs of processing site are annexed herewith and collectively marked as ***Annexure-8***.

14. That, as submitted in the paragraph above, till **31.12.2025**, a total of **28,003 MT** of legacy waste has been processed. Further, out of the total **5,041 MT** of Refuse Derived Fuel (RDF) generated during the processing of legacy waste,

810 MT has been disposed of, while the remaining **4,231 MT** is presently stored at the site. Similarly, out of **16,802 MT** of compost generated, **1,470 MT** has been utilised/disposed of and **15,332 MT** is presently available at the site. Further, out of **2,800 MT** of inert material generated, the entire quantity has been disposed of and no such waste is presently stored at the site. Likewise, out of **280 MT** of C&D wastes generated, the entire quantity has been disposed of and no such waste is presently stored at the site. **It is most humbly submitted that the legacy site shall be completely cleared of all legacy waste by the end of March, 2026, scientifically and in accordance with applicable norms.**

15. That, the deponent, vide letter No. 1068/SVA-V/2024-25 dated **02.08.2024**, issued a notice prescribing a fine of Rs. 5,000/- for any individual or organisation found indulging in open burning of waste. In furtherance thereof, fines of Rs. 5,000/- each were imposed on two individuals for violations recorded on **13.10.2024** and **15.11.2024**, respectively.

    Copies of the notice dated 02.08.2024 and the fine slips dated 13.10.2024 and 15.11.2024 are annexed herewith and collectively marked as ***Annexure-9***.

16. That, the deponent remains duty-bound to take all requisite steps to secure faithful compliance with the directions of the Hon'ble Tribunal and shall continue to do so in future as well.

17. Hence, this reply is respectfully submitted for kind perusal of this Hon'ble Tribunal.

Manish Kumar Tiwari

18. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.

Mani Shankar Tiwari

DEPONENT

NOTARY Parvez Alam Advocate Regd. No. 5/2012 SAMBHAL GOVT. OF INDIA

VERIFICATION

Verified at Sambhal on this 10 day of January 2026, that the contents of the above affidavit from paragraphs 1 to 18 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Identified by

SARFARAZ NAWAZ
Advocate
Reg. No. UP04305/03
C.O.P No. 023782/18
Civil Court Sambhal
Mob 9837029924

Solemnly affirmed before me by Shl./mt./K deponent who is identified sh/smt /Km. clerk of sh/smt /Km Advocate on I have satisfied myself after examining the deponent that he/she understood the contents of the affidavit and the same has been read over and explained by me recd Rs as fee.

Parvez Alam Advocate
Notary Public Sambhal (U.P.)

10-1-26

Mani Shankar Tiwari

DEPONENT

1. Land Purchase & Ownership Details ANNEXURE-1

अधिशासी अधिकारी महोदय

यू0आई0डी0एस0एस0एम0टी0 योजना के अंतर्गत स्वीकृत सोलिड [illegible] मैनेजमेन्ट के कार्यान्वियन हेतु लगभग 40 बीघा भूमि क्रय करने हेतु नगर पालिका परिषद, सम्भल के प्रस्ताव संख्या–7 दिनांक–15.01.2007 द्वारा स्वीकृति प्रदान की गई है तथा प्रस्ताव द्वारा अध्यक्ष महोदय को भूमि क्रय करने तथा बैनामा सम्पादित करने की शक्ति प्रदान की गई है भूमि क्रय करने के प्रयोजन हेतु क्षेत्र के भूस्वामियों से विज्ञापन दिनांक–14.05.2007 जिसका प्रकाशन दैनिक जागरण के अंक दिनांक–16.05.2007 में कराया गया। भूमि विक्री के सम्बन्ध में संलग्न सूची में वर्णित भूस्वामियों ने अपने ऑफर दरें सहित प्रस्तुत किये हैं का अवलोकन करना चाहें, दिये गये दिशा निर्देश के अनुरुप भूखण्ड संख्या–111 स्थित मौजा तुर्तीपुर इल्हा जिसका क्षेत्रफल क्रमशः 1.0900 हैक्टेयर है को क्रय हेतु चयन किया गया है जिसका निरीक्षण क्षेत्रीय पर्यावरण अध्ययन केन्द्र, दिल्ली के अधिकारी मौके पर आकर कर चुके है तथा अपनी सहमति दे चुके हैं यहाँ यह उल्लेख करना आवश्यक है कि चयनित भूमि लगभग 17.22 बीघे है जबकि प्रश्नगत कार्य योजना के लिए लगभग 40 बीघा भूमि की आवश्यकता बनाई गई है इस सम्बन्ध में स्थिति इस प्रकार है कि भूखण्ड संख्या–115 व 116 जो इस भूखण्डों के साथ ही रकबा 0.9510 हैक्टेयर है जो राजस्व अभिलेखों में श्रेणी 3 के रूप में पंजीकृत है और सम्बंधित ग्राम सभा की सम्पत्ति है को राजकीय प्रयोजन हेतु राजस्व विभाग से आवंटन हेतु अनुरोध किया जाये। इस प्रकार क्रय की गई भूमि व आवंटित की गई भूमि को मिलाकर सम्बंधित रकबा लगभग पूरा हो जायेगा।

चूँकि भूमि राजकीय प्रयोजन के लिए क्रय की जा रही है भविष्य में किसी विधिक समस्या उत्पन्न न हो इसलिए उचित होगा कि राजस्व विभाग द्वारा निम्न बिन्दुओं पर परीक्षण करा लिया जाये।

1. वर्णित भूखण्ड संख्या–111 रकबा 1.0900 स्थित मौजा तुर्तीपुर इल्हा जिनमें क्रमशः श्री रामचन्द्र, महेश सिंह पुत्रगण श्री लल्लू, श्री रामनारायन पुत्र श्री [illegible] श्रीमती लक्ष्मी देवी पत्नी श्री सल्लू, श्री ओमप्रकाश, श्री प्रेमसिंह, श्री मोहन सिंह [illegible] सोहन सिंह व लोकेश पुत्रगण भंगली माता फूलवती, श्री नन्हू, श्री बिरजू [illegible] रामनारायन पुत्रगण श्री शीलू, श्रीमती प्रेमवती पत्नी श्री श्यामलाल, श्री धर्मपाल पुत्र [illegible] मकरी निवासीगण तुर्तीपुर इल्हा, सम्भल क्या वास्तव में भूस्वामी हैं ?
2. भूमि किसी भी स्तर पर विवादस्पद तो नहीं है तथा उक्त व्यक्तियों को सम्बंधित रूप से विक्रय करने का अधिकार प्राप्त है।
3. भूमि का सर्किल रेट किया है स्थानीय प्रयासों तथा पारस्परिक बातों से अनुसार अथवा विज्ञापन के माध्यम से वर्णित भूमि 60 हजार रुपया प्रति बीघा खरीदने की रजामन्दी है। कृपया उक्त का अवलोकन कर सहमति प्रदान करना चाहें।

निर्माण विभाग लिपिक

कार्यालय अधीक्षक

अवर अभियन्ता

अधिशासी अधिकारी 6/7/07

अध्यक्ष 6/7/07

कार्यालय नगर पालिका परिषद सम्भल

अधिशासी अधिकारी महोदय, एकत्रक मद्दे

अध्यक्ष महोदय के आदेश दिनांक 3.09.07 के अनुपालन में M.I.D.S.S.M.T. योजना के क्रयानव्यन हेतु 40 वीघा जमीन क्रय करने हेतु कुटेशन/आफर की सूचना का प्रकाशन दैनिक पत्र अमर उजाला के अंक दिनांक 4.09.07 में कराया गया जिसमें निम्न कृषकों के कुटेशन/आफर प्राप्त हुए हैं।

क0सं0	नाम	गाटा सं0	रकवा हे0	प्रति वीघा
1.	हुसैन अ0 उर्फ बाबू पुत्र मंजूर हुसैन	107	0.2450	70,000/–
		103	0.2500	70,000/–
2.	हुसैन अ0 उर्फ बाबू पुत्र मंजूर हुसैन 1/2	105क	0.0320	70,000/–
	मरगूब–मतलूब पुत्र महबूब 1/2	106क	0.0160	70,000/–
3.	हुसैन अ0 उर्फ बाबू पुत्र मंजूर हुसैन	105ख	0.0280	70,000/–
	मरगूब हुसैन पुत्र महबूब हुसैन उर्फ छोटे अजीज पुत्र मिट्ठन	106ख	0.0200	70,000/–
4.	मरगूब हुसैन पुत्र महबूब हुसैन उर्फ छोटे	108	0.1260	70,000/–
		100	0.1060	70,000/–
5.	मतलूब हुसैन पुत्र महबूब हुसैन उर्फ छोटे	102	0.1250	70,000/–
6.	मु0 सईदा वै0 पत्नी मतलूब हुसैन	99	0.1060	70,000/–
7.	कल्लू – भूरे	95	0.2200	70,000/–

उपरोक्त कृषकों की भूमि के गाटा सं0 की खतौनी प्राप्त कर ली गई है भूमि क्रय करने व सरकारी रेट के हिसाब से निर्धारित करने एवं विक्रय रेट के हिसाब से रेट निर्धारित करने एवं सर्किल रेट विक्रय रेट में अन्तर निर्धारित करने स्टाम्प शुल्क की धनराशि निर्धारित करने हेतु शासकीय अधिवक्ता (R) श्री गय्यूर अहमद को नियुक्त करने का कष्ट करें जिससे भूमि क्रय करने में विलम्ब न हो।

आख्या आदेशार्थ प्रस्तुत।

(ए0क0 पाण्डे)
अवर अभियन्ता
न0 पा0 परि0 सम्भल

20/9/07

As per Report
20/09/07

21/9/07
अधिशासी अधिकारी
नगर पालिका परिषद
सम्भल

(5)

अधिशासी अधिकारी महोदय

कृपया पत्रावली का अवलोकन करने का कष्ट करें जिसमें निदेशक स्थानीय निकाय उ0प्र0 लखनऊ के पत्र सं0 तक0सेल/460/9/यू0आई0डी0एस0एस0एम0टी0/2007 दिनांक 23मार्च, 2007 (पत्रावली पर पताका 'क') नगर पालिका परिषद, सम्भल (मुरादाबाद) की सालिड वेस्ट मैनेजमेन्ट परियोजना की स्वीकृति राज्य स्तरीय समिति से प्राप्त हो चुकी है। स्वीकृत परियोजना की लागत 655.09 लाख रूपये है। इस योजना के अन्तर्गत भारत सरकार द्वारा 80 प्रतिशत की धनराशि, प्रदेश सरकार द्वारा 10 प्रतिशत धनराशि तथा स्थानीय निकाय द्वारा 10 प्रतिशत धनराशि वहन की जानी है। योजना की गाइड लाइन के अनुसार भारत सरकार द्वारा अपने अंश की 80 प्रतिशत की प्रथम किश्त 50 प्रतिशत अर्थात् 262.04 लाख रूपये भारत सरकार के पत्र सं0 44(1)/पी0एफ0–1/2006–242 दिनांक 13.2.2007 द्वारा क्षेत्रीय पर्यावरण अध्ययन केन्द्र लखनऊ को अवमुक्त कर दी गई है। योजना के क्रियान्वयन हेतु नगर पालिका परिषद, सम्भल द्वारा 10 प्रतिशत धनराशि 32.76 लाख रूपये स्टेट लेबिल नोडल एजेन्सी के पंजाब नेशनल बैंक विपुल खण्ड, गोमती नगर के खाता संख्या 4483000/00005054 में जमा कर दी गई है। योजना के क्रियान्वयन हेतु क्षेत्रीय पर्यावरण अध्ययन केन्द्र नई दिल्ली के अधिकारियों एवं पालिका अधिकारियों द्वारा नगर सम्भल की सालिड वेस्ट मेनेजमेन्ट योजना की भूमि का निरीक्षण किया गया एवं इस योजना के क्रियान्वयन हेतु एक मुश्त एक स्थल पर लगभग 40 बीघा (2.531 हेक्टेअर) भूमि की आवश्यकता बताई गई जिस पर पालिका द्वारा भूमि क्रय हेतु कुटेश्न आफर/विज्ञापन दैनिक समाचार पत्र अमर उजाला के अंक में प्रकाशित कराया गया था तथा स्थानीय स्तर से कृषकों की भूमि क्रय करने हेतु सार्थक प्रयास किये गये परन्तु वर्तमान में भूमि की दरें काफी बढ़ जाने के कारण सर्किल रेट पर भूमि किसी तरफ उपलब्ध नहीं हो पाई है। भूमि विक्रय हेतु निम्नलिखित व्यक्तियों द्वारा अपने कुटेशन आफर दिये गये जिनका विवरण निम्न प्रकार है –

क्र0 सं0	विक्रेता का नाम	गाटा संख्या	रकवा हेक्टेअर	बीघा	दर प्रति बीघा/ (0.6328हे0)	क्रय पर व्यय होने वाली धनराशि (स्टाम्प के अतिरिक्त)	सरकारी मालियत
1	श्री हुसैन अहमद उर्फ बाबू पुत्र मंजूर हुसैन हिन्दूपुरा खेडा, सम्भल	107	0.245	3.87	70,000	2,70,900	2,31,000
2	श्री हुसैन अहमद उर्फ बाबू पुत्र मंजूर हुसैन, मरगूब व मतलूब पुत्र महबूब	105(क) 106(क)	0.032 0.016 0.048	0.76	70,000	53,619	46,000
3	श्री हुसैन अहमद पुत्र मंजूर हुसैन	103	0.250	3.95	70,000	2,76,500	2,35,000
4	श्री हुसैन अहमद पुत्र मंजूर हुसैन, मरगूब हुसैन पुत्र महबूब हुसैन उर्फ छोटे, अजीज पुत्र मिठठन	105(ख) 106(ख)	0.028 0.020 0.048	0.76	70,000	53,619	46,000
5	मरगूब हुसैन पुत्र महबूब हुसैन उर्फ छोटे दीपासराय, सम्भल	108	0.126	1.98	70,000	1,39,000	1,21,000
6	मरगूब हुसैन पुत्र महबूब हुसैन निवासी हिन्दूपुरा खेडा, सम्भल	100	0.106	1.72	70,000	1,20,400	1,03,000
7	मतलूब हुसैन पुत्र महबूब हुसैन उर्फ छोटे	102	0.125	1.98	70,000	1,38,600	1,18,000
8	सईदा बेगम पत्नी मतलूब हुसैन	99	0.106	1.72	70,000	1,20,400	1,03,000
9	कल्लू पुत्र भूरे	95	0.220	3.51	70,000	2,45,755	2,08,000
			1.274 हेक्टेअर	20.26 बीघा		14,18,793	12,11,000

–2/–

(8)

चेमर्क० (SBI)

217466 (1) श्री हुसैन अहमद S/o मंजूर हुसैन — नं०-103, रकबा-0.250 हे० — 276,000/-

217467 (2) " हुसैन अहमद S/o मंजूर हुसैन
व श्री मरगूब हुसैन S/o मरहूब हुसैन — नं०-105(ख), रकबा-0.028 हे०
अर्ध हो० नं०-106, " -0.020 हे० — 52,955/-

217468 (3) श्री हुसैन अहमद अर्ध काबू S/o मंजूर हुसैन — नं०-107, रकबा 0.245 हे० — 270,295/-

217469 (4) श्री हुसैन अहमद अर्ध काबू S/o मंजूर हुसैन — नं०-105(ख), रकबा-0.032 हे०
नं०-106(ख), " -0.016 हे० — 52,955/-

217470 (5) श्री मरगूब हुसैन S/o मरहूब हुसैन
अर्ध हो० नं०-108, रकबा-0.126 हे० — 139,100/-

217471 (6) श्री मरगूब हुसैन S/o मरहूब हुसैन, नं०-100, रकबा-0.106 हे० — 117,000/-

217472 (7) श्री मतलूब हुसैन S/o मरहूब हुसैन, नं०-102, रकबा-0.125 हे० — 138,600/-

217473 (8) श्रीमती फरीदा बेगम W/o मतलूब हुसैन — नं०-99, रकबा-0.106 हे० — 117,000/-

217474 (9) श्री कल्लू S/o मरे — नं०-95, रकबा-0.220 हे० — 242,800/-

217475 (10) हुसैन अहमद अर्ध काबू श्री मंजूर हुसैन व मरगूब हुसैन व मतलूब हुसैन S/o मरहूब हुसैन — नं०-112, रकबा-0.043 हे० — 47,500/-

---

1211409 + 24280/-

⇒ Real ⇒ 1454209/-

(9)

अधिशासी अधिकारी/अध्यक्ष महोदय

उपरोक्त विषयक के क्रम में सादर अवगत कराना है कि पालिका द्वारा ग्राम तुर्तीपुर इल्हा में निम्न व्यक्तियों से भूमि क्रय की गई है जिसकी बैनामा रजिस्ट्री भी पालिका द्वारा करा ली गई है साथ ही राजस्व अभिलेखों में नगर पालिका परिषद, सम्भल द्वारा अधिशासी अधिकारी नगर पालिका परिषद, सम्भल का इन्द्राज हो चुका है। विक्रेताओं का विवरण निम्न प्रकार है।

क्र0 सं0	विक्रेता का नाम व पता	गाटा संख्या	रकबा हेक्टेअर
1	श्री हुसैन अहमद उर्फ बाबू पुत्र मंजूर हुसैन हिन्दूपुरा खेडा, सम्भल	107	0.246
2	श्री हुसैन अहमद उर्फ बाबू पुत्र मंजूर हुसैन, मरगूब व मतलूब पुत्र महबूब	105(क) 106(क)	0.032 0.016 0.048
3	श्री हुसैन अहमद पुत्र मंजूर हुसैन	103	0.250
4	श्री हुसैन अहमद पुत्र मंजूर हुसैन, मरगूब हुसैन पुत्र महबूब हुसैन उर्फ छोटे, अजीज पुत्र मिठठन	105(ख) 106(ख)	0.028 0.020 0.048
5	मरगूब हुसैन पुत्र महबूब हुसैन उर्फ छोटे दीपासराय, सम्भल	108	0.126
6	मरगूब हुसैन पुत्र महबूब हुसैन निवासी हिन्दूपुरा खेडा, सम्भल	100	0.106
7	मतलूब हुसैन पुत्र महबूब हुसैन उर्फ छोटे	102	0.125
8	सईदा बेगम पत्नी मतलूब हुसैन	99	0.105
9	कल्लू पुत्र भूरे	95	0.220
10	हुसैन अहमद उर्फ बाबू पुत्र मंजूर हुसैन व मरगूब हुसैन व मतलूब हुसैन पुत्रगण महबूब हुसैन निवासीगण	112	0.063

उपरोक्त व्यक्तियों की भूमि पालिका की है जिसमें अवैध रूप से क्रम सं0 01 से 08 तक के व्यक्तियों द्वारा भट्टें वालों को अवैध ईंटो का पथान करा रहे हैं। स्थल पर मेरे द्वारा कार्य रुकवाया गया। ईंटो का पथान रोकने का विरोध किया जा रहा है।

अतः आपसे सादर अनुरोध है कि प्रभारी निरीक्षक, थाना नखासा द्वारा अवैध ईंटो के पथान को रुकवाने के आदेश करने की कृपा करें तथा भविष्य में पालिका की भूमि से पथान न करने हेतु उपजिलाधिकारी महोदय, सम्भल को पत्र का आलेख तैयार कर लिया गया है। कृपया सहमति की दशा में हस्ताक्षर करने का कष्ट करें।

अवर अभियन्ता
नगर पालिका परिषद
सम्भल
24/12/08

24/12/08

अधिशासी अधिकारी महोदय

भारत सरकार द्वारा संचालित यू0आई0डी0एस0एस0एम0टी0 योजना के अन्तर्गत पेयजल सुधार एवं सॉलिड वेस्ट मेनेजमेन्ट योजना के अन्तर्गत ग्राम घुँघावली एवं तुर्तीपुर इल्हा में स्वीकृति/निर्देशानुसार भूमि पालिका द्वारा क्रय की गयी है, जिनकी रजिस्ट्री बैयनामा निम्नानुसार है :-

1 – पेयजल सुधार ग्राम घुँघावली गाटा संख्या–32 रकबा 0.438 है0 में से 0.100 है0 अर्थात् 1000 (एक हजार) वर्गमीटर भूमि विक्रेता श्री मिट्ठन लाल व श्री राधेश्याम व श्री श्यामलाल पुत्रगण श्री आनन्दी, श्रीमती रामकली पत्नी स्व0 श्री रामगोपाल व श्री मदनलाल व श्री प्रेमशंकर पुत्रगण श्री परमानन्द, निवासीगण नवाबखेल, सरायतरीन, सम्भल की मूल बैयनामा कुल पृष्ठ 18 मय नक्शा।

2 – सॉलिड वेस्ट मेनेजमेन्ट योजना के अन्तर्गत ग्राम तुर्तीपुर इल्हा में निम्न गाटा संख्या की बैयनामा की मूल प्रति :-

क्र0 सं0	विक्रेता	गाटा संख्या	रकबा है0	पृष्ठ सं0
1	श्री हुसैन अहमद उर्फ बाबू पुत्र मंजूर हुसैन, हिन्दूपुरा खेड़ा, सम्भल।	107	0.245	05
2	श्री हुसैन अहमद उर्फ बाबू पुत्र मंजूर हुसैन, मरगूब व मतलूब पुत्रगण महबूब, निवासी दीपा सराय, सम्भल	105(क) 106(क)	0.032 0.016 0.048	05
3	श्री हुसैन अहमद पुत्र मंजूर हुसैन, निवासी दीपा सराय, सम्भल।	103	0.250	07
4	श्री हुसैन अहमद उर्फ बाबू पुत्र मंजूर हुसैन, श्री मरगूब हुसैन पुत्र महबूब हुसैन उर्फ छोटे, निवासी दीपा सराय, सम्भल।	105(ख) 106(ख)	0.028 0.020 0.048	05
5	श्री मरगूब हुसैन पुत्र महबूब हुसैन उर्फ छोटे, निवासी दीपा सराय, सम्भल।	108	0.126	07
6	श्री मरगूब हुसैन पुत्र महबूब हुसैन, निवासी हिन्दूपुरा खेड़ा, सम्भल।	100	0.106	07
7	श्री मतलूब हुसैन पुत्र महबूब हुसैन उर्फ छोटे, निवासी दीपा सराय, सम्भल।	102	0.125	11
8	श्री सईदा बेगम पत्नी मतलूब हुसैन, निवासी हिन्दूपुरा खेड़ा, सम्भल।	99	0.106	08
9	श्री कल्लू पुत्र भूरे, निवासी तिमरदास सराय, सम्भल।	95	0.220	09
10	श्री हुसैन अहमद उर्फ बाबू पुत्र श्री मंजूर हुसैन व मरगूब हुसैन व मतलूब हुसैन पुत्रगण श्री महबूब हुसैन, निवासीगण दीपा सराय, सम्भल।	112	0.043	09
11	श्री बिहारी लाल पुत्र श्री विशन लाल, निवासी ग्राम अख्त्यार पुर चौबे, तहसील सम्भल।	111	1.090 का 1/6 भाग	08
12	श्री बिहारी लाल पुत्र श्री विशन लाल, निवासी ग्राम अख्त्यार पुर चौबे, तहसील सम्भल।	111	1.090 का 1/6 भाग	12

चूँकि उपरोक्त पालिका की सम्पत्ति है। क्र0सं0 1, 2, 3, 5, 6, 7, 8, 9, 11 एवं 12 की खतौनी की छायाप्रति संलग्न है तथा मूल बैयनामा की प्रतियाँ रिकार्ड कार्यालय में जमा कर दी गयी हैं एवं भूमि संलग्न बैयनामों के अनुसार क्रय की गयी है। भूमि का कब्जा जलनिगम के अधिकारियों व सालिड वेस्ट मेनेजमेन्ट योजना की कार्यदायी संस्था को कब्जा करा दिया गया है। कृपया संलग्न बैयनामों के अनुसार सम्पत्ति पर इन्द्राज कराने के आदेश प्रदान करने का कष्ट करें। आख्या आदेशार्थ सादर प्रेषित।

संलग्नक:-खतौनी एवं मूल बैयनामों की छायाप्रति।

[signature] 5/5/11
निर्माण लिपिक
नगर पालिका परिषद,सम्भल

श्री शहाबुद्दीन (मानचित्रक)
तत्काल दृष्टांत निर्माण विभाग की अचल सम्पत्ति रजिस्टर में अंकित करने की कार्यवाही करें

[signature]
05/5/2011
E.O

114

Form No. 45

Serial number	Name of village to which the property belongs	Description, situation, and boundaries of the property	Settlement number or number in the Nazul Register	Area	Number and date of Government Order transferring the management to the Board	Mode of occupation and purpose for which stored	Number and date of order authorising such occupation and the authority by whom given
1	2	3	4	5	6	7	8

(1) ~~नोटिस~~ औचेशासी औधिकारी नगर पालिका परिषद सम्भल

दिनांक - 5.5.2011

खरीद करदा आराजी औजा तुर्की पुर इल्हा (बाहर टुन्गो) सम्भल साॅलिड वेस्ट मैनजमेन्ट योजना हेतु पालिका द्वारा खरीदी गई।

1- औजा तुर्की पुर इल्हा (बाहर टुन्गो) सम्भल

क्रमसं	गाटा सं०	क्षेत्रफल
1-	107	0.245 है०
2-	105क	0.0320 है०
2-	106क	0.0160 है०
3-	103	0.2500 है०
5-	108	0.1260 है०
6-	100	0.1060 है०
7-	102	0.1250 है०
8-	99	0.1060 है०
9-	95	0.2200 है०
11-	111 का 1/6 भाग	0.5400 लगभग 1.070 है०का
12-	111 का 1/6 भाग	35.40 लगभग 1.0700 है०का

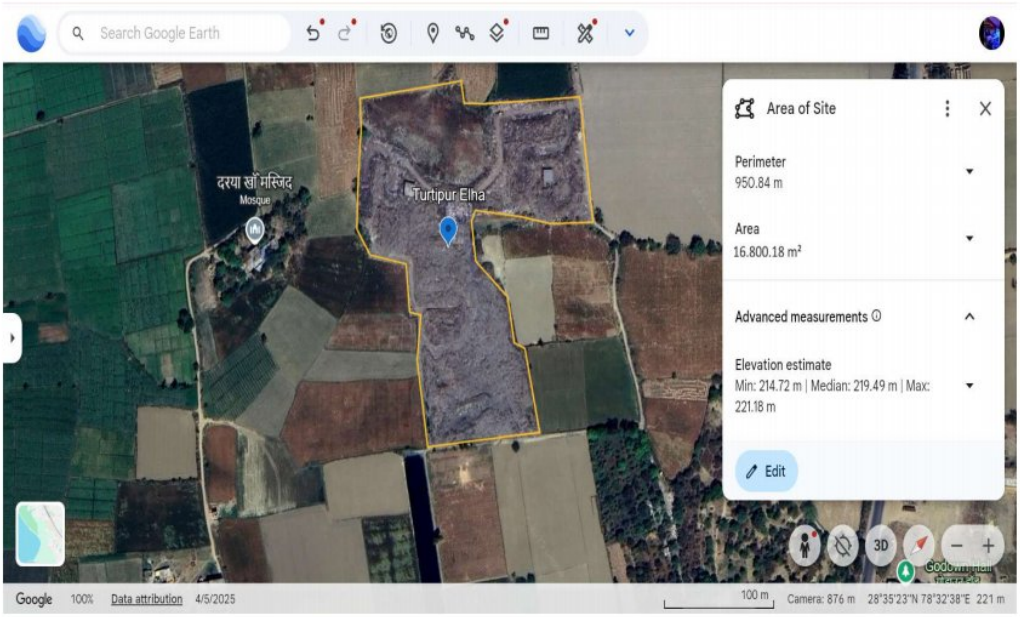
उक्त अनुसार इन गाटा सं० की खतौनी दाखिल की जा चुकी है गाटा सं० 105(ख), 106(ख) व गाटा सं० 112 की खतौनियां उपलब्ध नहीं कराई गई हैं। आवश्यक लिपिकीय त्रुटि को विभाग विभाग नगर पालिका सम्भल की उक्त भूमियों का बेबका साॅलिड वेस्ट मैनजमेन्ट योजना के कार्यदायी संस्था को कर दिया गया है। उक्त आख्या व नोटिस औचेशासी औधिकारी नगर पालिका परिषद सम्भल दिनांक - 5-5-2011 दाखिल की जाकर खतौनी के साथ चस्पा कर दिया गया है।

अधिशासी अधिकारी
नगर पालिका परिषद सम्भल

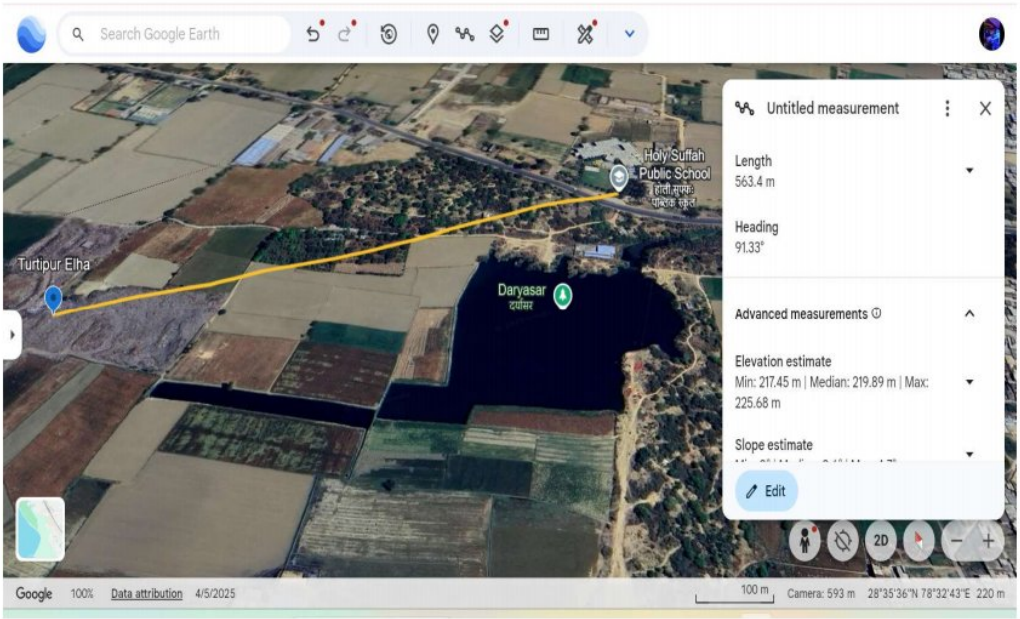
अधिशासी अधिकारी
नगर पालिका परिषद, सम्भल
दि 9.1.2020

5/5/2011
अधिशासी अधिकारी
नगर पालिका परिषद सम्भल

ANNEXURE 1: GEO-LOCATION OF SITE



Legacy Site – Turtipur Elha



Distance between Legacy Site and Holy Suffah Public School > **500m**

Scanned with OKEN Scanner

ANNEXURE-3

क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
1–ए/आई.एन.एस.–1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद
ई–मेल : romoradabad@uppcb.inए दूरभाष : 0591--2972012

पत्र संख्या : 2342/N-13/449/25/जनरल दिनांक: 20/12/2025

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–7),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

LBC

विषय : माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर O.A. No. 449/2025 Tribunal on its own motion Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 06.10.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर O.A. No. 449/2025 Tribunal on its own motion Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 06.10.2025, का संदर्भ ग्रहण करने का कष्ट करें। माननीय अधिकरण द्वारा पारित आदेश के सुसंगत अंश निम्नवत् है–

".....4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, (2) Principal Secretary, Urban Development Department, Government of Uttar Pradesh (3) District Magistrate, Sambhal (4) Executive Officer, Nagar Palika Parishad, Sambhal (5) Uttar Pradesh State Pollution Control Board through its Member Secretary who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses.

5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and to suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of UPPCB and District Magistrate, Sambhal and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action....."

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उक्त आदेश के अनुपालन में गठित समिति के नामित सदस्यों द्वारा प्रश्नगत शिकायती स्थल/डम्पिंग साइट हसनपुर मार्ग, तुर्तीपुर इल्हा, दरियासर कब्रिस्तान के निकट, जनपद सम्भल (अंक्षाश 28.591833, देशान्तर 78.545086) जिस पर नगरीय क्षेत्र से जनित होने वाले नगरीय ठोस अपशिष्ट/कचरे के निस्तारण से होने वाले पर्यावरण प्रदूषण के विरुद्ध स्थानीय निवासियों द्वारा शिकायत की गयी है, का स्थलीय निरीक्षण दिनांक 11.12.2025 को किया गया। निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय

संलग्नक:यथोपरि।

(देव कुमार गुप्ता)
क्षेत्रीय अधिकारी

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित–

1. जिलाधिकारी महोदय, सम्भल।
2. नगर मजिस्ट्रेट, सम्भल।
3. मुख्य विधि अधिकारी–प्रभारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. सुश्री स्थवी अस्थाना, एडवोकेट (बोर्ड अधिवक्ता), मा0 एन0जी0टी0, नई दिल्ली।

20/12/25
क्षेत्रीय अधिकारी

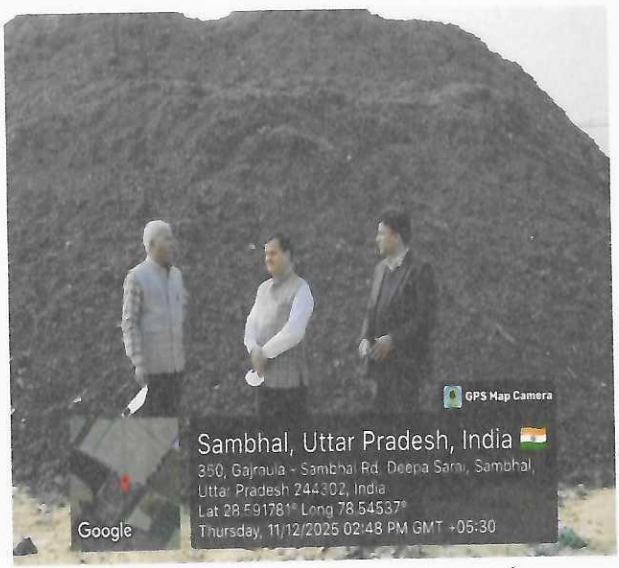
माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर O.A. No. 449/2025 Tribunal on its own motion Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 06.10.2025 के अनुपालन के संबंध में निरीक्षण आख्या–

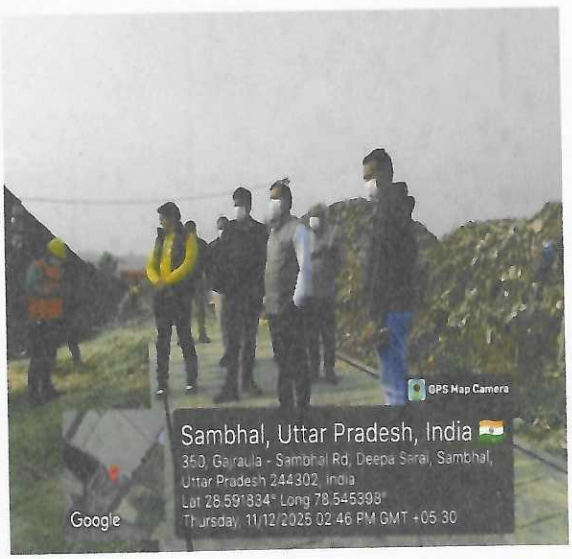
उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर O.A. No. 449/2025 Tribunal on its own motion Versus State of Uttar Pradesh & Ors. में दिनांक 06.10.2025 को आदेश पारित किये गये है। माननीय अधिकरण द्वारा पारित आदेश के सुसंगत अंश निम्नवत् है–

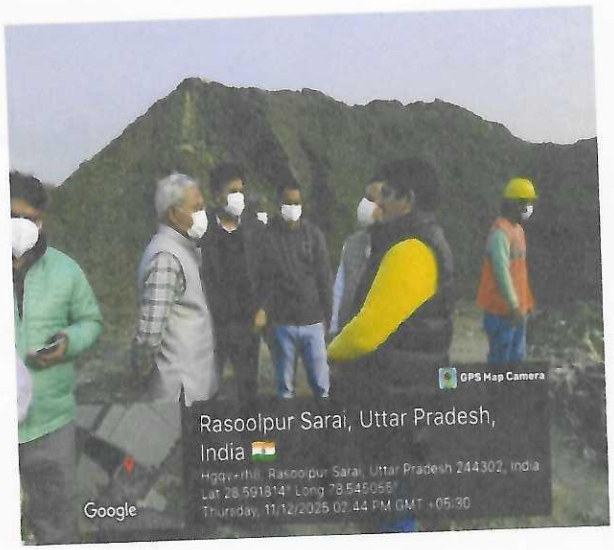
".....4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, (2) Principal Secretary, Urban Development Department, Government of Uttar Pradesh (3) District Magistrate, Sambhal (4) Executive Officer, Nagar Palika Parishad, Sambhal (5) Uttar Pradesh State Pollution Control Board through its Member Secretary who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses.

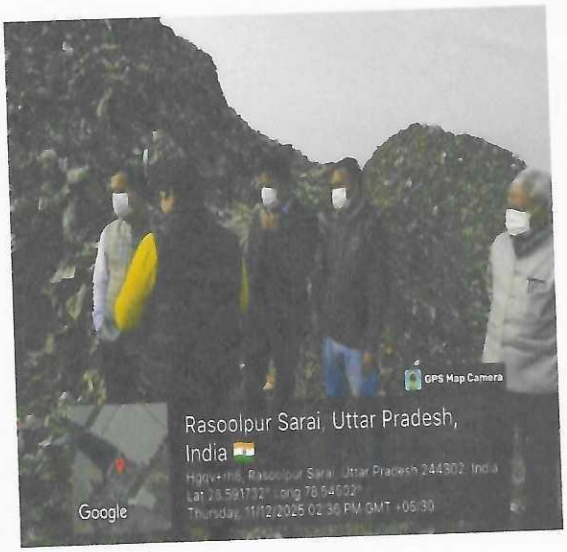
5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and to suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of UPPCB and District Magistrate, Sambhal and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action....."

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उक्त आदेश के अनुपालन में गठित समिति के नामित सदस्यों/अधोहस्ताक्षरकर्ताओं द्वारा प्रश्नगत शिकायती स्थल/डम्पिंग साइट हसनपुर मार्ग, तुर्तीपुर इल्हा, दरियासर कब्रिस्तान के निकट, जनपद सम्भल (अंक्षाश 28.591833, देशान्तर 78. 545086) जिस पर नगरीय क्षेत्र से जनित होने वाले नगरीय ठोस अपशिष्ट/कचरे के निस्तारण से होने वाले पर्यावरण प्रदूषण के विरुद्ध स्थानीय निवासियों द्वारा शिकायत की गयी है, का स्थलीय निरीक्षण दिनांक 11.12.2025 को किया गया। निरीक्षण के समय डम्पिंग स्थल पर डॉ0 मणि भूषण तिवारी, अधिशासी अधिकारी, नगर पालिका परिषद, सम्भल एवं डम्पिंग स्थल पर भण्डारित लीगेसी वेस्ट की प्रोसेसिंग कर रही फर्म M/s Verde Monde infrapojects Pvt. Ltd., plot No. 1076/GF, Greenwood Enclave, Wave City, Ghaziabad, U.P. के प्रतिनिधि श्री राज तिलक सिंह उपस्थित थे। निरीक्षण के दौरान डम्पिंग स्थल पर लीगेसी वेस्ट की प्रोसेसिंग का कार्य होता पाया गया। विस्तृत निरीक्षण आख्या एवं लिये गये फोटोग्राफ निम्नवत् है–









1. अधिशासी अधिकारी, नगर पालिका परिषद, सम्भल द्वारा उपलब्ध करायी गयी सूचनानुसार डम्पिंग स्थल को सॉलिड वेस्ट मैनेजमेन्ट योजना के अन्तर्गत नगर पालिका, सम्भल द्वारा वर्ष 2007 में स्थापित किया गया था, जिसका कुल क्षेत्रफल 40 बीघा (2.531 है0) है।
2. डम्पिंग स्थल के पूरब दिशा में लगभग 700 मी0 की दूरी पर ग्राम रुकमुद्दीनपुर, पश्चिम दिशा में लगभग 1.3 किमी0 की दूरी पर ग्राम खग्गूपुरा, उत्तर दिशा में लगभग 300 मी0 की दूरी पर सम्भल–गजरौला राज्य महामार्ग तथा 220 मी0 की दूरी पर होली डे मैरिज लान, दक्षिण दिशा में लगभग 2 किमी0 की दूरी पर ग्राम सलारपुर कलां, उत्तर–पूरब दिशा में लगभग 550 मी0 की दूरी पर होली सुफ्फ पब्लिक स्कूल, उत्तर–पश्चिम दिशा में लगभग 550 मी0 की दूरी पर इशरत ग्रुप ऑफ इस्टीट्यूशन तथा दक्षिण–पश्चिम दिशा में लगभग 1.6 किमी0 की दूरी पर ग्राम जलालपुर स्थित है।
3. प्राप्त सुचनानुसार डम्पिंग स्थल पर वर्तमान में कुल लगभग 50,000 मी0टन लीगेसी वेस्ट भण्डारित है, जिसकी प्रोसेसिंग/निस्तारण का कार्य M/s Verde Monde infrapojects Pvt. Ltd., plot No. 1076/GF, Greenwood Enclave, Wave City, Ghaziabad, U.P. द्वारा दिनांक 03.11.20025 से किया जा रहा है। उपस्थित प्रतिनिधि के अनुसार भण्डारित लीगेसी वेस्ट की

मात्रा के गणना का कार्य Contour Survey के माध्यम से किया गया है। भण्डारित लीगेसी वेस्ट का पूर्णतः निस्तारण माह फरवरी, 2026 तक किया जाना प्रस्तावित है।

4. निरीक्षण के दौरान डम्पिंग स्थल पर भण्डारित लीगेसी वेस्ट के प्रोसेसिंग हेतु 600 टन प्रतिदिन क्षमता का ट्रोमेल स्थापित एवं संचालित पाया गया। उपस्थित प्रतिनिधि के अनुसार ट्रोमेल को प्रतिदिन 8–8 घण्टे की 02 शिफ्टों में संचालित किया जाता है।
5. प्राप्त सुचनानुसार निरीक्षण दिनांक तक कुल 16299 टन लीगेसी वेस्ट की प्रोसेसिंग का कार्य पूर्ण कर लिया गया था, अवशेष वेस्ट की मात्रा 33701 टन थी। उपस्थित प्रतिनिधि के अनुसार प्रोसेसिंग प्रक्रिया से जनित वायो स्वायल व इनर्ट को निस्तारण हेतु सडक निर्माण परियोजनाओं में तथा आर0डी0एफ0 को सीमेन्ट उद्योगो में ईधन के रुप में प्रयोग किये जाने हेतु दिया जायेगा।
6. निरीक्षण के दौरान उपस्थित अधिशासी अधिकारी, नगर पालिका परिषद, सम्भल के अनुसार वर्तमान में शहरी/नगरीय क्षेत्र से जनित होने वाले नगरीय ठोस अपशिष्ट को दिनांक 01.01.2025 से उक्त डम्पिंग स्थल पर नही लाया जा रहा है। जनित समस्त वेस्ट (सूखा एवं गीला) का निस्तारण एम0आर0एफ0 संन्टर्स एवं कम्पोस्ट पिट प्लान्ट के माध्यम से निस्तारित किया जा रहा है।
7. उपस्थित अधिशासी अधिकारी द्वारा उपलब्ध करायी सूचनानुसार नगर पालिका परिषद क्षेत्र से जनित सूखे कचरे के पृथ्थकीकरण हेतु 15 टी0पी0डी0 क्षमता के 01 एवं 10 टी0पी0डी0 क्षमता के 03 कुल 04 मैटेरियल रिकवरी फैसीलिटीज (MRF) सेन्टर क्रमशः वार्ड नं0 20, मौ0 बेगम सराय, वार्ड नं0 21,मौ0 बदॉयू दरवाजा, वार्ड नं0 04, मो0 शहजादी सराय, वार्ड नं0 33, मौ0 बरखे रियान, सराय तरीन में स्थापित/संचालित है। पृथ्थकीकृत सूखे कचरे का निस्तारण रिसाइकलर के माध्यम से विक्रय कर किया जाता है।
8. प्राप्त सूचनानुसार नगर पालिका परिषद, सम्भल द्वारा गीले कचरे का निस्तारण स्थापित एवं संचालित 50 टी0पी0डी0 क्षमता के वेस्ट टू कम्पोस्ट (25 टी0पी0डी0 क्षमता के वर्मी कम्पोस्ट पिट व 25 टी0पी0डी0 क्षमता के कम्पोस्ट पिट) के माध्यम से तथा अवशेष गीले कचरे को ऑन साइट, कम्यूनिटी कम्पोस्ट एवं होम कम्पोस्टिंग के माध्यम से किया जाता है।
9. अधिशासी अधिकारी, नगर पालिका परिषद, सम्भल के अनुसार शहरी/नगरीय क्षेत्र से जनित होने वाले गीले–सूखे कचरे के अतिरिक्त 10 टीपीडी क्षमता का C&D (Construction And Demolition) Collection Center का निर्माण किया गया है, जिसमें शहर से निकले ईट, पत्थर, लकडी एवं रेत आदि को रखा जाता है। इसके अतिरिक्त शहर से निकले घरेलू हानिकारक कचरे के निस्तारण हेतु 05 टीपीडी क्षमता के डोमेस्टिक हजार्डस वेस्ट एवं सेनेटरी वेस्ट के निस्तारण हेतु अनुबंध पुनःचक्रण कम्पनी से किया गया है। इसके अतिरिक्त नगर पालिका परिषद, सम्भल के समस्त 37 वार्डो में 90 प्रतिशत डोर टू डोर कचरा कलैक्शन, 70 प्रतिशत डोर टू डोर सोर्स सेग्रीगेशन का कार्य किया जाता है।
10. नगर पालिका परिषद, सम्भल के क्षेत्रान्तर्गत शहरी/नगरीय क्षेत्र से जनित होने वाले म्यूनियिपल सॉलिड के निस्तारण के संबंध में इस कार्यालय के पत्र सं0 2285/एन–13/449/जनरल दिनांक 12.12.2025 (**छायाप्रति संलग्नक– 01 पर संलग्न**) के अनुक्रम अधिशासी अधिकारी, नगर पालिका परिषद, सम्भल द्वारा अपने पत्र सं0 511/स्वा0वि0/2025–26 दिनांक 15.12.2026 (**छायाप्रति समस्त संलग्नको सहित संलग्नक– 02 पर संलग्न**) द्वारा सूचना क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियत्रण बोर्ड, मुरादाबाद को प्रेषित की गयी है।

उपरोक्तानुसार मा0 राष्ट्रीय हरति अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 06.10.2025 के अनुपालन में मा0 अधिकरण में दाखिल किये जाने वानी आख्या/रिस्पान्स आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

18/12/25
(देव कुमार गुप्ता)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
मुरादाबाद।

18/12/25
(सुधीर कुमार सोनी)
नगर मजिस्ट्रेट,
सम्भल

अपर जिलाधिकारी (वि0/रा0)/जिलाधिकारी महोदय, सम्भल

19/12/25
ADM.

19.12.25

ANNEXURE-4

कार्यालय परियोजना प्रबन्धक यूनिट–31, कन्सट्रक्शन एण्ड डिजाइन सर्विसेज उत्तर प्रदेश जल निगम

(उ0प्र0 सरकार का उपक्रम)

AN ISO 9001:2015 Organization

एस0 बी0–90, शास्त्री नगर गाजियाबाद – 201002

प्रधान कार्यालय : टी0सी0–38 वी0, विभूतिखण्ड, इण्डियन ऑयल के पास, गोमतीनगर, लखनऊ।

us at : www.cdsupjn.org

ई–मेल : cdspmunit31@gmail.com

पत्रांक 1580 / कार्य–8 / 02 दिनांक 29 / 07 / 2024

सेवा में

महाप्रबन्धक (नि0–8),
सी0 एण्ड डी0 एस0,
उ0प्र0 जल निगम (नगरीय),
लखनऊ।

विषय : नगर पालिका परिषद सम्भल में म्यूनिसिपल सालिड वेस्ट प्रोसेसिंग प्लान्ट निर्माण के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके द्वारा दिये गये निर्देशों के अनुपालन में नगर पालिका परिषद सम्भल में म्यूनिसिपल सालिड वेस्ट प्रोसेसिंग प्लान्ट निर्माण हेतु संशोधित प्रस्ताव रू0 1571.84 लाख का प्रेषित किया गया है, जिसे आगामी SLTC की बैठक में प्रस्तुत किया जाना प्रस्तावित है।

अवगत कराना है कि उक्त कार्यस्थल पर पूर्व में Legacy Waste पड़ा था, जिसे सी0एण्ड डी0एस0 की मुरादाबाद इकाई द्वारा माह दिसम्बर–2023 तक निस्तारित कर दिया गया। जिसके पश्चात् विगत 07 माह से निरन्तर इसी कार्यस्थल पर Fresh waste डाला जा रहा है क्योंकि नगर पालिका परिषद सम्भल में कोई और dumping yard available नहीं है, जिसके कारण कार्यस्थल पर वर्तमान में 22000 से 25000 MT fresh waste उपलब्ध है एवं आगे भी इसकी मात्रा बढ़ती जायेगी, जिससे की SWM का D.P.R. स्वीकृत होने एवं कार्य प्रारम्भ होने तक fresh waste की मात्रा काफी ज्यादा होगी, जो कि कार्य करने में बाधा / कठिनाई उत्पन्न कर सकती है।

भवदीय,

(रजनीश जायसवाल)
परियोजना प्रबन्धक

Scanned with OKEN Scanner

Scanned with OKEN Scanner

कार्यालय परियोजना प्रबन्धक, यूनिट–31, सी0एण्ड डी0एस0, उ0प्र0 जल निगम, सम्भल

संक्षिप्त नोट

1	योजना का नाम	सॉलिड वेस्ट मैनेजमेंट, प्रोजेक्ट, सम्भल
2	कार्यक्रम	UIDSSMT
3	परियोजना का आधार	नगर पालिका परिषद, सम्भल में उत्सर्जित सॉलिड वेस्ट के निस्तारण की परियोजना पी0पी0पी0 माडल पर तैयार की गयी है।
		Solid Waste Generated at present (2012) - 52 TPD Projected Qty. of Solid waste (As Per DPR) 2006 - 70 TPD Base Year/Qty in 2011 - 80 TPD Ultimate year 2021 - 90 TPD
4	शासनादेश सं0	44(1)/पी0एफ0–1/2008–242 नई दिल्ली दिनांक 13.02.2007
5	क्लाइन्ट विभाग का नाम	नगर विकास विभाग/नगर पालिका परिषद, सम्भल
6	जनपद का नाम	सम्भल
7	योजना की लोकेशन	
8	मूल स्वीकृत लागत	रू0 655.09 लाख
9	स्वीकृति हेतु प्रेषित पुनरीक्षित आगणन	रू0 1571.84 लाख
10	प्राप्त धनराशि का विवरण	–
11	नगर पालिका परिषद् सम्भल से प्राप्त	04/2008 204.719 27/06/09 122.83 26/06/12 87.756 **Total 415.305 Lacs**
12	परियोजना पर होने वाला कुल व्यय (मूल स्वीकृति के सापेक्ष) (अनुबन्ध के अनुसार)	रू0 1222.75 लाख (ग्रान्ट अनुबन्ध के अनुसार रू0 517.60 लाख + ओपरेटर शेयर अनुबन्ध के अनुसार रू0 705.15 लाख) (अनुबन्ध के अनुसार)
13	सी0एण्ड डी0एस0 का अंशदान (केन्द्रांश + राज्यांश + स्थानीय निकाय)	रू0 267.576+33.447+33.447 = 334.47 लाख।
14	मैसर्स ए0टू0 जेड का अंशदान	रू0 208.94 लाख
15	योजना की स्वीकृति का सन्दर्भ	44(1)/पी0एफ0–1/2006–242 नई दिल्ली दिनांक 13.02.2007
16	अनुबन्ध सख्या	22/सी0 जी0 एम0–3/2010–11 दिनांक 24.11.2010
17	भूमि प्राप्ति तिथि	19–11–2011 में कुल भूमि 7.00 एकड प्राप्त की गयी है
18	कार्य प्रारम्भ तिथि	अक्टूबर, 2011.
19	कार्य पूर्ण करने का लक्ष्य	मार्च 2020
20	योजना पर कुल व्यय धनराशि	रू0 334.47 लाख
21	कुल औसत भौतिक प्रगति	46%
22	अद्यतन स्थिति	वेस्ट रिसीविंग प्लेटफार्म, विन्ड्रो प्लेटफार्म, कम्पोस्ट क्यूरिंग शेड, प्रोसेसिंग शेड बनाकर कॉलम खड़े किये जा चुके हैं
		ट्रोमल के कुछ भाग साईट पर उपलब्ध हैं
		ट्रान्सफार्मर साईट पर हैं
		बाऊण्ड्रीवाल
23	कार्यों का विवरण	–
अ.	वर्तमान में कार्यस्थल की स्थिति काफी खराब पायी गयी। कार्यस्थल पर चारों तरफ कूड़े के ढ़ेर लगे हुए हैं। 1. प्लेटफार्म बनाकर कॉलम खड़े किये जा चुके हैं, परन्तु शैड नहीं डाला गया है एवं लगभग 30 प्रतिशत कॉलम क्षतिग्रस्त हैं। 2. Trommel, के कुछ भाग साईट पर उपलब्ध परन्तु वर्तमान में उपयोग योग्य नहीं है। 3. ट्रान्सफार्मर साईट पर है जो सम्भवतः उपयोग योग्य नहीं है। 4. साईट पर देखरेख हेतु कोई चौकीदार अथवा स्टाफ उपलब्ध नहीं है। 5. बाऊण्ड्रीवाल पूर्णतः क्षतिग्रस्त है।	

Scanned with OKEN Scanner
Scanned with OKEN Scanner

टी. एण्ड*पी. की आपूर्ति	-	
Cycle Rickshaw with 6 pot bin 50 L	85%	सी0एण्ड डी0एस0 यनिट–7, मेरठ द्वारा माह सितम्बर 2008 से नवम्बर 2008 तक नगर पालिका परिषद, सम्भल को हस्तान्तरित।
Wheel Barroe (250 Ltr Capacity)	76%	
D.P. Caontainer 3.0 Cum capacity	100%	
Refuse collector Bins 1100L/1.1.Cum	100%	
Refuse collector Bins 600L/0.60Cum	100%	
Dumper placer 3.0 Cum	100%	
Refuse collector 6 Cum	66%	
Eicher LVC with 90 HP.4 Stroke model 10.80 CBC Chasis No 32 EC 8G 174472 Engine No E-483 CD 8G 194795 Key No	100%	

नोटः–

1. मैसर्स ए2जैड वेस्ट मैनेजमैन्ट (सम्भल) प्रा0 लि0 द्वारा फर्म की वित्तीय स्थिति खराब होने या उनके अपने अन्य कारणों से अत्यन्त धीमी गति से कराया जा रहा था जिसके लिये फर्म को अनेकों पत्र लिखे गये तथा विभाग द्वारा पैनल्टी भी निर्धारित की गई है। उक्त फर्म के द्वारा निर्माण कार्य बन्द कर दिया गया है एवं अनुबन्ध निरस्त करने हेतु निदे ाक, सी0 एण्ड डी0 एस0, उ0 प्र0 जल निगम, लखनऊ से अनुरोध किया गया था। सॉलिड वेस्ट मैनेजमैन्ट योजना सम्भल के साथ–साथ उक्त फर्म द्वारा उत्तर प्रदे ा में सॉलिड वेस्ट मैनेजमैन्ट की अन्य परियोजनाओं के निर्माण कार्य भी बन्द कर दिये गये हैं। बाद में इस प्रकरण पर मे0 ए 2जैड द्वारा विभाग को कई नोटिसें दी गयी, जिनका सी0 एण्ड डी0 एस0 के स्तर से भी उन्हें पत्र संख्या 268/जीएम–एन–8/जी–8–25/08 दि0 28.02.2014 द्वारा उत्तर प्रेषित किया गया। अन्ततः इस मामले में मे0 ए2जैड मा0 न्यायालय की शरण में गया तथा वहाँ से उन्हें प्रकरण को आर्बिट्रेशन में ले जाने के आदेश किये गये। माह दिसम्बर 2019 में आर्बिट्रेटर द्वारा उक्त प्रकरण सी0एण्ड डी0एस0 के पक्ष में करने के बाद पुनः अनुबन्ध निरस्त करने हेतु मा0 उच्च न्यायालय में अपील दाखिल की गयी है। जिसकी सुनवाई की दिनांक 21.08.2024 को प्रस्तावित है। माननीय उच्च न्यायालय द्वारा दिये जाने वाली अन्तिम निर्णय के निर्देशानुसार कार्यवाही की जायेगी। पुनरीक्षित प्राक्कलन रू0 1571.84 लाख गठित किया गया है, जिसकी स्वीकृति अपेक्षित है।

Solid Waste Sambhal Arbitration Summary

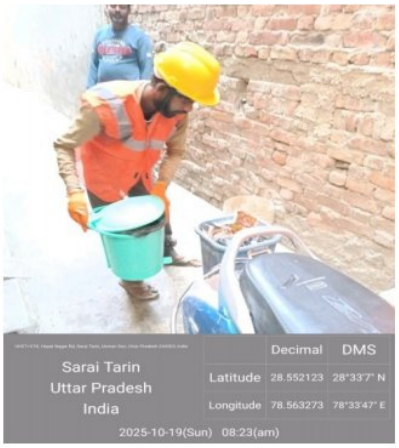
1	Arbitrator (Sole)	Justice sudhir saxena (Retd.)		
2	Arbitration	03-06-2016 (First Hearing)		
		to		
		21-12-2019 (Final Arbitral Award)		
3	Claimant	M/S A2Z Ltd. (Mr. Sayush Gupta)		
4	Respondant	C & D S (Mr. I.P. Singh)		
5	Dispute	Due to slow work prograss, non Compliance of department orders etc.		
6	Claim	A2Z		
		A. Investment in project	7.35 Cr.	
		Interest	2.67 Cr.	
			10.03 Cr.	1
		B. PBG Amount encharged by Department	1.29 Cr.	
		Interest	0.51 Cr.	
			1.81 Cr.	2
		C. Business Loss due to Suspension of Project	0.67 Cr.	3
		D. Loss of good will reputation	1.00 Cr.	4
		E. Litigation Expens	0.25 Cr.	5
		(1 + 2 + 3 + 4 + 5)	13.77 cr.	
7	Arbital Award/Directions	1. C & D S to pay to M/s A2Z = Rs. 3.92 Cr. + Simple Interest as per Article 14.20 of Construction aggrement		
		2. C & D S to pay to M/s A2Z = Rs. 1.29 Cr + Simple Interest (PBG Amount)		
		3. M/S A2Z to pay to C & D S = Rs. 80 % of 1266334 /- (80 % of arbitration Expense)		

Scanned with OKEN Scanner

Scanned with OKEN Scanner

ANNEXURE-5

: IEC, BCC, DOOR TO DOOR COLLECTION& SOURCE SEGREGATION



Scanned with OKEN Scanner

Scanned with OKEN Scanner

: PLANT DETAILS

S.No.	Ward Number	Ward Name	Plant Type	Plant Name	Capacity (TPD)
1	20	BEGAM SARAI	Material Recovery Facility (MRF)	MRF Hata	15
2	20	BEGAM SARAI	Waste to Compost	Wet Waste Plant	25
3	4	SHAZADI SARAI	Material Recovery Facility (MRF)	MRF ShahzadiSarai	10
4	21	BADAUN DARWAZA	Material Recovery Facility (MRF)	MRF BadaunDarwaza	10
5	33	BARKHERIYAN SARAYTREEN	Material Recovery Facility (MRF)	MRF Mandi	10
6	20	BEGAM SARAI	Waste to Compost	Waste to Compost	25
7	20	BEGAM SARAI	C & D Waste Processing Facility	C&D Waste Processing Plant	15

DRY WASTE PLANT – MATERIAL RECOVERY FACILITY

Scanned with OKEN Scanner

Scanned with OKEN Scanner

WET WASTE PLANT – WASTE TO COMPOST

C&D WASTE PLANT

Scanned with OKEN Scanner

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP42603684039547W

e-Stamp

Certificate No.	:	IN-UP42603684039547W
Certificate Issued Date	:	09-Aug-2024 03:50 PM
Account Reference	:	NEWIMPACC (SV)/ up14791404/ MATHURA SADAR/ UP-MTH
Unique Doc. Reference	:	SUBIN-UPUP14791404815431759159 88W
Purchased by	:	BIO MEDICAL WASTE DISPOSAL AGENCY
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	BIO MEDICAL WASTE DISPOSAL AGENCY
Second Party	:	Not Applicable
Stamp Duty Paid By	:	BIO MEDICAL WASTE DISPOSAL AGENCY
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

सत्यमेव जयते

NOTARIAL

CONTRACTUAL AGREEMENT

Please write or type below this line

CUSTOMER ID NUMBER: - CBMWTF/SML/BMWDA- A203- SML -001

This Agreement is entered into on this **30** Day **AUGUST-2024** at **MATHURA**

DOMESTIC HAZARDOUS WASTE, SANITARY WASTE BY AND BETWEEN

M/s. BIO MEDICAL WASTE DISPOSAL AGENCY (Hereinafter referred to as **"CBMWTF Operator"** which expression shall, unless contrary to and or repugnant to the context mean and include its successors, representative and permitted assigns) through **Mr. VIPUL SATHE** who has been duly authorized by the management to enter into and sign this agreement for and on behalf of the CBMWTF operator of the One Part.

AND

M/s. EXECUTIVE OFFICER, OFFICE-NAGAR PALIKA PARISHAD, SAMBHAL, DISTRICT: SAMBHAL -(U.P.) (Hereinafter referred to as **"WASTE GENERATOR"** which expression shall, unless contrary to and or repugnant to the context mean and include its successors, representative and permitted assigns) through **EXECUTIVE OFFICER, OFFICE-NAGAR PALIKA PARISHAD, SAMBHAL, DISTRICT: SAMBHAL -(U.P.) Other Part.**

Bio Medical Waste Disposal Agency Mathura

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority.

Scanned with OKEN Scanner
Scanned with OKEN Scanner
Scanned with OKEN Scanner

BIOHAZARD

BIO MEDICAL WASTE DISPOSAL AGENCY

CYTOTOXIC

COMMON BIO MEDICAL WASTE TREATMENT FACILITY

MEMBERSHIP CERTIFICATE

EXECUTIVE OFFICER
OFFICE – NAGAR PALIKA PARISHAD
SAMBHAL,
DISTRICT: SAMBHAL (U.P.)

THEY ARE NOW REGISTERED MEMBER OF OUR COMMON BIO-WASTE TREATMENT FACILITY

PLANT : KHASRA NO: 622, RAYA NEEM GAON ROAD
VILLAGE : PANDWA, TEHSIL-MANTT, DISTRICT: MATHURA (U.P.)

OFFICE : 55, KRISHNA ORCHID COLONY, PHASE-2, GOVERDHAN ROAD, MATHURA (U.P.)
FOR SAFE, LEGAL AND SCIENTIFIC DISPOSAL OF BIO-MEDICAL WASTE

Client ID: CBMWTF/SML/BMWDA—A203-SML-001

Validity: - 31st MARCH 2025

One May Enroll For Registration/Activation Of Membership By Calling

BIO MEDICAL WASTE DISPOSAL AGENCY

Mobile Number : 7055889905, 7895268899

Bio Medical Waste Disposal Agency
Mathura

Bio Medical Waste Disposal Agency
Vipul Sathe
Signatory Authority

This is a QR Generated Certificate

Scanned with OKEN Scanner
Scanned with OKEN Scanner
Scanned with OKEN Scanner

ANNEXURE-7

Contour Survey

		Average Ground	Ground Box Area	Formation Elevations	Average Formation	Formation Box Area	Cutting Depth	Area	Volume in MT
2	220.543,220.54,220.543,220.543,220.543	220.542	16.484	214,214,214,214,214	214.000	16.484	6.542	16.484	107.838
3	220.54,220.541,220.542,220.543,220.543,220.543	220.542	6.803	214,214,214,214,214,214	214.000	6.803	6.542	6.803	44.505
4	220.542,220.536,220.542,220.542	220.540	31.314	214,214,214,214,214	214.000	31.314	6.540	31.314	204.794
5	220.536,220.534,220.54,220.543,220.542,220.542	220.540	95.021	214,214,214,214,214,214	214.000	95.021	6.540	95.021	621.437
6	220.534,220.534,220.534,220.539,220.541,220.541,220.54	220.537	65.777	214,214,214,214,214,214,214	214.000	65.777	6.537	65.777	429.984
7	220.542,220.542,220.542,220.542,220.542	220.542	0.001	214,214,214,214	214.000	0.001	6.542	0.001	0.007
8	220.542,220.536,220.542,220.541,220.542,220.542	220.541	48.346	214,214,214,214,214,214	214.000	48.346	6.541	48.346	316.231
9	220.536,220.529,220.536,220.542,220.542,220.542	220.537	99.373	214,214,214,214,214,214	214.000	99.373	6.537	99.373	649.601
10	220.529,220.524,220.534,220.536	220.531	100.000	214,214,214,214	214.000	100.000	6.531	100.000	653.100
11	220.524,220.524,220.532,220.534,220.534,220.534	220.530	98.554	214,214,214,214,214,214	214.000	98.554	6.530	98.554	643.558
12	220.524,220.526,220.529,220.532,220.532	220.528	11.103	214,214,214,214,214	214.000	11.103	6.528	11.103	72.480
13	220.545,220.54,220.542,220.542,220.542,220.545,220.545	220.543	41.026	214,214,214,214,214,214,214	214.000	41.026	6.543	41.026	268.433
14	220.54,220.533,220.536,220.542	220.538	100.000	214,214,214,214	214.000	100.000	6.538	100.000	653.800
15	220.533,220.522,220.529,220.536	220.530	100.000	214,214,214,214	214.000	100.000	6.530	100.000	653.000
16	220.522,220.731,220.524,220.529	220.576	100.000	214,214,214,214	214.000	100.000	6.576	100.000	657.600
17	220.731,220.508,220.524,220.524	220.572	100.000	214,214,214,214	214.000	100.000	6.572	100.000	657.200
18	220.508,220.518,220.526,220.526,220.524	220.520	51.116	214,214,214,214,214	214.000	51.116	6.520	51.116	333.276
19	220.55,220.548,220.546,220.547,220.55,220.55	220.549	22.039	214,214,214,214,214,214	214.000	22.039	6.549	22.039	144.333
20	220.548,220.683,220.54,220.545,220.546,220.546	220.568	97.749	214,214,214,214,214,214	214.000	97.749	6.568	97.749	642.015
21	220.683,220.905,220.533,220.54	220.665	100.000	214,214,214,214	214.000	100.000	6.665	100.000	666.500
22	220.905,220.888,220.522,220.533	220.712	100.000	214,214,214,214	214.000	100.000	6.712	100.000	671.200
23	220.888,220.496,220.731,220.522	220.659	100.000	214,214,214,214	214.000	100.000	6.659	100.000	665.900
24	220.496,220.645,220.508,220.731	220.595	100.000	214,214,214,214	214.000	100.000	6.595	100.000	659.500
25	220.645,220.519,220.517,220.517,220.518,220.518,220.508	220.535	87.734	214,214,214,214,214,214	214.000	87.734	6.535	87.734	573.342
26	220.555,220.961,220.548,220.55,220.555	220.634	70.315	214,214,214,214,214	214.000	70.315	6.634	70.315	466.470
27	220.961,221.483,220.683,220.548	220.919	100.000	214,214,214,214	214.000	100.000	6.919	100.000	691.900
28	221.483,221.39,220.905,220.683	221.115	100.000	214,214,214,214	214.000	100.000	7.115	100.000	711.500
29	221.39,221.317,220.888,220.905	221.125	100.000	214,214,214,214	214.000	100.000	7.125	100.000	712.500
30	221.317,220.651,220.496,220.888	220.838	100.000	214,214,214,214	214.000	100.000	6.838	100.000	683.800
31	220.651,220.48,220.645,220.496	220.568	100.000	214,214,214,214	214.000	100.000	6.568	100.000	656.800
32	220.48,220.922,220.523,220.519,220.519,220.519,220.645	220.589	99.661	214,214,214,214,214,214,214	214.000	99.661	6.589	99.661	656.666
33	220.922,220.54,220.523,220.523	220.627	5.038	214,214,214,214	214.000	5.038	6.627	5.038	33.387
34	220.558,220.558,220.876,220.961,220.555,220.557,220.557,220.558	220.647	95.676	214,214,214,214,214,214,214	214.000	95.676	6.647	95.676	635.958
35	220.876,221.815,221.483,220.961	221.284	100.000	214,214,214,214	214.000	100.000	7.284	100.000	728.400
36	221.815,221.764,221.39,221.483	221.613	100.000	214,214,214,214	214.000	100.000	7.613	100.000	761.300
37	221.764,221.915,221.317,221.39	221.596	100.000	214,214,214,214	214.000	100.000	7.596	100.000	759.600
38	221.915,222.027,220.651,221.317	221.477	100.000	214,214,214,214	214.000	100.000	7.477	100.000	747.700
39	222.027,222.768,220.48,220.651	221.482	100.000	214,214,214,214	214.000	100.000	7.482	100.000	748.200
40	222.768,221.337,220.922,220.48	221.377	100.000	214,214,214,214	214.000	100.000	7.377	100.000	737.700
41	221.337,220.577,220.544,220.54,220.54,220.922	220.743	34.431	214,214,214,214,214	214.000	34.431	6.743	34.431	232.168
42	220.601,220.509,220.599,220.6,220.601	220.582	1.837	214,214,214,214,214	214.000	1.837	6.582	1.837	12.091
43	220.509,220.598,220.598,220.599,220.599	220.581	14.104	214,214,214,214,214	214.000	14.104	6.581	14.104	92.818
44	220.561,220.561,220.876,220.558,220.558,220.561	220.613	81.200	214,214,214,214,214,214	214.000	81.200	6.613	81.200	536.976
45	220.561,222.112,221.815,220.876	221.341	100.000	214,214,214,214	214.000	100.000	7.341	100.000	734.100
46	222.112,222.161,221.764,221.815	221.963	100.000	214,214,214,214	214.000	100.000	7.963	100.000	796.300
47	222.161,222.68,221.915,221.764	222.130	100.000	214,214,214,214	214.000	100.000	8.130	100.000	813.000
48	222.68,223.627,222.027,221.915	222.562	100.000	214,214,214,214	214.000	100.000	8.562	100.000	856.200
49	223.627,224.07,222.768,222.027	223.123	100.000	214,214,214,214	214.000	100.000	9.123	100.000	912.300
50	224.07,222.301,221.337,222.768	222.619	100.000	214,214,214,214	214.000	100.000	8.619	100.000	861.900
51	222.301,220.697,220.604,220.577,220.577,221.337	221.016	87.154	214,214,214,214,214,214	214.000	87.154	7.016	87.154	611.472
52	220.697,220.611,220.605,220.604,220.604	220.624	6.692	214,214,214,214,214	214.000	6.692	6.624	6.692	44.328
53	220.612,220.611,220.608,220.612	220.611	4.750	214,214,214,214	214.000	4.750	6.611	4.750	31.402
54	220.611,221.475,220.509,220.601,220.603,220.606,220.608,220.608	220.702	65.751	214,214,214,214,214,214,214	214.000	65.751	6.702	65.751	440.663
55	221.475,220.5,220.598,220.598,220.598,220.509	220.713	95.784	214,214,214,214,214,214	214.000	95.784	6.713	95.784	642.998
	220.5,220.599,220.599,220.598,220.598	220.579	34.572	214,214,214,214,214	214.000	34.572	6.579	34.572	227.449

JE/CIVIL JE/CIVIL JE

अवर अभियन्ता। अवर अभियन्ता।

ग्रा॰ पालिका परिषद सरधना ग्रा॰ पालिका परिषद सरधना

7	220.566,220.566,220.561,220.561,220.566	220.564	78.380	214,214,214,214,214	214.000	78.380	6.564	78.380	514.486
58	220.566,220.977,222.112,220.561	221.054	100.000	214,214,214,214	214.000	100.000	7.054	100.000	705.400
59	220.977,222.634,222.161,222.112	221.971	100.000	214,214,214,214	214.000	100.000	7.971	100.000	797.100
60	222.634,223.598,222.68,222.161	222.768	100.000	214,214,214,214	214.000	100.000	8.768	100.000	876.800
61	223.598,225.669,223.627,222.68	223.894	100.000	214,214,214,214	214.000	100.000	9.894	100.000	989.400
62	225.669,225.185,224.07,223.627	224.638	100.000	214,214,214,214	214.000	100.000	10.638	100.000	1063.800
63	225.185,223.779,222.301,224.07	223.834	100.000	214,214,214,214	214.000	100.000	9.834	100.000	983.400
64	223.779,221.363,220.697,222.301	222.035	100.000	214,214,214,214	214.000	100.000	8.035	100.000	803.500
65	221.363,220.669,220.62,220.611,220.611,220.697	220.762	88.392	214,214,214,214,214,214	214.000	88.392	6.762	88.392	597.707
66	220.669,220.633,220.62,220.62	220.636	24.378	214,214,214,214	214.000	24.378	6.636	24.378	161.772
67	220.633,220.63,220.63,220.633	220.631	2.168	214,214,214,214	214.000	2.168	6.631	2.168	14.376
68	220.63,220.617,220.619,220.63,220.63	220.625	42.085	214,214,214,214,214	214.000	42.085	6.625	42.085	278.813
69	220.617,220.878,220.611,220.612,220.619,220.619	220.659	90.998	214,214,214,214,214,214	214.000	90.998	6.659	90.998	605.956
70	220.878,222.068,221.475,220.611	221.258	100.000	214,214,214,214	214.000	100.000	7.258	100.000	725.800
71	222.068,223.072,220.5,221.475	221.779	100.000	214,214,214,214	214.000	100.000	7.779	100.000	777.900
72	223.072,221.006,220.599,220.599,220.599,220.5	221.063	99.845	214,214,214,214,214,214	214.000	99.845	7.063	99.845	705.205
73	221.006,220.358,220.665,220.599,220.599,220.599	220.638	54.672	214,214,214,214,214,214	214.000	54.672	6.638	54.672	362.913
74	220.358,220.677,220.665,220.665	220.591	1.156	214,214,214,214	214.000	1.156	6.591	1.156	7.619
75	220.57,220.571,220.566,220.566,220.57	220.568	76.477	214,214,214,214,214	214.000	76.477	6.568	76.477	502.301
76	220.571,220.573,220.977,220.566	220.672	100.000	214,214,214,214	214.000	100.000	6.672	100.000	667.200
77	220.573,224.291,222.634,220.977	222.119	100.000	214,214,214,214	214.000	100.000	8.119	100.000	811.900
78	224.291,226.045,223.598,222.634	224.142	100.000	214,214,214,214	214.000	100.000	10.142	100.000	1014.200
79	226.045,227.976,225.669,223.598	225.822	100.000	214,214,214,214	214.000	100.000	11.822	100.000	1182.200
80	227.976,226.358,225.185,225.669	226.297	100.000	214,214,214,214	214.000	100.000	12.297	100.000	1229.700
81	226.358,224.649,223.779,225.185	224.993	100.000	214,214,214,214	214.000	100.000	10.993	100.000	1099.300
82	224.649,222.991,221.363,223.779	223.195	100.000	214,214,214,214	214.000	100.000	9.195	100.000	919.500
83	222.991,221.442,220.669,221.363	221.616	100.000	214,214,214,214	214.000	100.000	7.616	100.000	761.600
84	221.442,220.632,220.635,220.633,220.633,220.669	220.774	98.888	214,214,214,214,214,214	214.000	98.888	6.774	98.888	669.867
85	220.632,220.644,220.641,220.645,220.635,220.635	220.639	59.903	214,214,214,214,214,214	214.000	59.903	6.639	59.903	397.696
86	220.644,220.645,220.63,220.633,220.641,220.641	220.639	86.253	214,214,214,214,214,214	214.000	86.253	6.639	86.253	572.634
	220.645,220.447,220.617,220.63	220.585	100.000	214,214,214,214	214.000	100.000	6.585	100.000	658.500
								Total Qty	50026.225

नोट – नगर पालिका परिषद सम्मल के डम्पिंग ग्राउड हसनपुर रोड, तुर्तीपुरइल्हा पर इकट्ठा कचरे का कंटूर सर्वे से मात्रा का निर्धारण कर आंगणन तैयार किया गया है।

JE
12/10/2025

अवर अभियन्ता
न.प. पालिका परिषद सम्मल

JE
अवर अभियन्ता
न.प. पालिका परिषद सम्मल

कार्यालय नगर पालिका परिषद सम्भल

पत्रांकः–492 /स्वा0वि0/2025–26 दिनांकः– 03-11-2025

कार्य आदेश (WORK ORDER)

M/s VERDE MONDE INFRAPROJECTS PVT. LTD.
1076/GF, Sector-5, Greenwood Enclave,
Wave City, NH-24,
Ghaziabad, Uttar Pradesh – 201010

विषयः संभल नगर पालिका परिषद संभल के मौजूदा डंप साइट पर (Legacy Waste) के बायो-रिमेडिएशन तथा Fresh Waste के प्रसंस्करण हेतु contractor का चयन।

संदर्भः
(i) निविदा दिनांक 16/10/2025
(ii) आपकी निविदा संख्या 2025_DOLBU_1083346_1 उपरोक्त निविदा के संबंध में

उपरोक्त विषयक निविदा के संदर्भ में आपको यह सूचित किया जाता है कि आपकी निविदा संभल नगर पालिका परिषद द्वारा स्वीकृत की गई है, जो निविदा दस्तावेज़ में उल्लिखित शर्तों, नियमों एवं विनिर्देशों के अधीन होगी।

क्र.सं.	विवरण	विवरण
1	निविदा दस्तावेज़ के अनुसार Legacy waste की मात्रा	43,000 मीट्रिक टन (± 25%)
2	कार्य का कुल मूल्य @ ₹484.00 प्रति मीट्रिक टन	₹208.00 लाख

आपसे अपेक्षा की जाती है कि इस कार्य आदेश के निर्गमन की तिथि से **15 दिनों के भीतर** निम्नलिखित औपचारिकताएँ पूर्ण करें:

1. निविदा की शर्तों के अनुसार सुरक्षा जमा (Security Deposit) जमा करें।
2. उपर्युक्त औपचारिकताएँ पूर्ण करने के पश्चात कार्य प्रारंभ करें।

नियम एवं शर्तें

1. निविदा में वर्णित कार्य क्षेत्र में डिज़ाइन, निर्माण एवं संचालन सहित Legacy Waste के बायो-रिमेडिएशन तथा डंपसाइट की सफाई शामिल है, साथ ही प्रसंस्करण के उपरांत उत्पन्न अवशिष्ट पदार्थों का वैज्ञानिक एवं पर्यावरणीय रूप से सुरक्षित निपटान भी सम्मिलित है।
2. प्रसंस्करण संयंत्र एवं मशीनरी की स्थापना हेतु आवश्यक भूमि संभल नगर पालिका परिषद द्वारा उपलब्ध कराई जाएगी।
3. प्रसंस्करण प्रक्रिया के दौरान उत्पन्न होने वाले सभी Waste (अवशेष)/अक्रिय पदार्थों के निपटान की संपूर्ण जिम्मेदारी Verde Monde Infraprojects Pvt. Ltd.की होगी।

Scanned with OKEN Scanner

4. Legacy waste Processing से प्राप्त उत्पाद जैसे पुनर्चक्रण योग्य सामग्री, RDF, Inert आदि का वैज्ञानिक तरीके से निपटान कराना होगा।
5. Contractor द्वारा प्रसंस्कृत अपशिष्ट की मात्रा के अनुसार जीएसटी सहित बिल निर्धारित दर पर प्रस्तुत किया जाएगा।
6. फ्रेस वेस्ट/कचरे के निस्तारण के दौरान निकले आर0डी0एफ0 इर्न्ट आदि का प्रमाण–पत्र प्रतिमाह नगर पालिका में जमा करना होगा।

आपको निर्देशित किया जाता है कि उपरोक्त शर्तों एवं कार्य-क्षेत्र के अनुसार कार्य प्रारंभ करने हेतु आवश्यक व्यवस्थाएँ तुरंत की जाएँ।

03/11/2025

अधिशासी अधिकारी
नगर पालिका परिषद, संभल

Scanned with OKEN Scanner

उत्तर प्रदेश UTTAR PRADESH

GG 859222

AGREEMENT BETWEEN

Executive Officer Nagar Palika Parishad, Sambhal here in after referred to as "NPP" or the First Party which expression shall, unless excluded by or repugnant to the context, be deemed to include it's successors, and assigns of the First Party acting through representative, Executive Officer Nagar Palika Parishad, Sambhal.

AND

M/S Verde Monde Infraprojects Pvt. Ltd. a Company registered under companies Act, 1956, having its registered office at **1076/GF, Sector-5, Greenwood Enclave, Wave City, NH-24, Ghaziabad, Uttar Pradesh-201010,** hereinafter referred to as or the Second Party which expression shall, unless excluded by or repugnant to the context, be deemed to include it's successors, and assigns of the Second Party acting through its representative **Shri Raj Tilak Singh.**

04/11/2025

अधिशासी अधिकारी
नगर पालिका परिषद
सम्भल

04/11/2025
सफाई एवं खाद्य निरीक्षक
न0 प0 प0 सम्भल

AGREEMENT BETWEEN

Executive Officer Nagar Palika Parishad, Sambhal here in after referred to as "NPP" or the First Party which expression shall, unless excluded by or repugnant to the context, be deemed to include it's successors, and assigns of the First Party acting through representative, Executive Officer Nagar Palika Parishad, Sambhal.

AND

M/S Verde Monde Infraprojects Pvt. Ltd. a Company registered under companies Act, 1956, having its registered office at **1076/GF, Sector-5, Greenwood Enclave, Wave City, NH-24, Ghaziabad, Uttar Pradesh-201010,** hereinafter referred to as or the Second Party which expression shall, unless excluded by or repugnant to the context, be deemed to include it's successors, and assigns of the Second Party acting through its representative **Shri Raj Tilak Singh.**

The First Party and Second Party shall hereinafter individually refer to as 'Party' and collectively referred to as 'the Parties'.

WHEREAS the Second Party is selected by **Nagar Palika Parishad, Sambhal** U.P. Government for scientific processing and clearing of legacy waste site at **Turtipur Illah, Hasanpur Road, Sambhal** (Location of Site) by process of bioremediation.

WHEREAS the First Party is the Urban Local Body in-charge of municipal functions in Nagar Palika Parishad Sambhal (Name of NPP)

WHEREAS the first Party has agreed to provide technical assistance to the Second Party and support in execution of the Project.

Now, THEREFORE in consideration of the mutual premises and covenants set forth herein, the Parties have agreed and do, hereby agree as follows:

Initial Quantity of the legacy waste (As per DPR approved) in MT

43000.10 MT

Total Value of the work @ Rs 484.00 per MT

Rs 20800000.25 Construction of this Agreement shall be governed by and construed in accordance with the laws of INDIA.

Scope of Work/Protocol

1. The scope of work as mentioned in Vol-1 Terms of RFP includes Design, Build & Operate the required infrastructure for bioremediation and clearing of legacy waste sites including disposal of residual material after processing in a scientific and environmentally sustainable manner.

It involves the reduction of the un-processed waste, but is not limited to Excavating, Compacted mixed garbage which underwent biological degradation, by using suitable Mechanical Sieving Machine or any other equipment and taking all the materials excavated, in the assigned land areas and retrieving, recoverable materials and segregating, sorting, selling, storing, diverting for recycling the excavated materials.

Objective of the project is to achieve 100% processing and disposal of Legacy Waste along with reclamation of the dumpsite land.

2. Technology

Processing of Legacy Waste at Turtipur Illah, Hasanpur Road, Sambhal (Name of Site) shall be done by the second Party deploying suitable technology in accordance with present rules and regulations, norms of Government Authorities like MOEF & CC, CPCB, UPPCB, Solid Waste Management Rules 2016, National Green Tribunal (NGT) etc.

The technology should be flexible enough to augment the capacity and accommodate environment friendly changes to be imposed by governing authorities & regulatory agencies during the currency of contract.

3. Plant & Capacity

Second Party shall install/deploy the processing facility/disposal facility of appropriate capacity and required manpower so as to clear the whole dump site allotted within a period of 3(Months) or as first Party feels necessary.

All the facilities required by applicable law and to meet scope & conditions of this contract shall be set up by Third Party.

All expenses pertaining to setting up, operation and subsequent removal of required plant & machinery shall be borne by the Second Party. Second Party shall at its cost, expenses and risk make all such financing arrangements as would be necessary to implement the project and to meet all of its obligations under this Agreement, in a timely manner.

4. Along with the handing over of concerned site the Frist Party will bear the cost of bringing power and water to the work site. One time cost for this will be borne by the Frist Party. The Second Party will pay the bill for usage of power and water.

5. Subsequent Assessment of quantity/ Weight ment System

Alter formation of windrows for the first time, contour survey shall be carried by Second Party under supervision of representatives of First & Second Party to assess the impact of windrows formation on volume of dump if desired by Second Party.

Second Party shall carry out contour survey every month for monitoring volumetric reduction of existing dump and submit its report to First Party with calculations of quantity processed in the month.

The Weighment system shall be installed at site by Second Party as mentioned in Clause-11.5 of Terms of RFP, Vol-1.

6. Land

Initial land required for setting up processing plant and machineries shall either be created by Second Party at legacy dump site by clearing/moving dump or using plain land if available at the dump site.

To meet any additional land required for subsequent expansion of the processing plant, Second Party can use the land that is recovered after processing the legacy waste till the project period.

The land area reclaimed by processing will remain with the Frist Party except as required for setting up of plant which can be used till completion of project period.

The Second Party shall ensure optimum utilisation of the project site and shall not use the same for any purpose not connected or incidental to the project or related activities.

7. Disposal

It is the sole responsibility of Second Party to dispose off all the rejects/inert generated during the process.

By-products from such processing viz, recyclables, RDF, enriched soil etc. will be the property of the Second Party.

E-waste, hazardous waste and recyclables such as the plastic, glass, metal etc. shall not any way form the part of inert waste.

The cost of the transportation of RDF or any other product(s) including leachate handling will be borne by the Second Party.

SLF facility shall not be provided for disposal of processed waste and responsibility of its disposal as per CPCB/State PCB guidelines shall solely rest with Second Party.

Second Party shall in all respect of the project, procure the applicable Permits and be in compliance thereof at all times during the currency of this Agreement.

8. Monitoring of the processing facility

It shall be primary duty of the First party to make concurrent monitoring on daily basis about the operation and maintenance of processing facility and any deficiency observed must be duly communicated on the same day. The parties agree to mutually adopt a transparent, standard operating procedure for quality monitoring of the processing facility and its operation. The First party will provide suitable guidance and may also make its own mechanism to verify and inspect the operations of the processing facility. The First party may on its own or through any other agency monitor the quality of services rendered by Second party.

9. Periodical Reporting

The Second Party shall, at the end of every month or at lesser intervals as required by First/Second Party, furnish detailed breakup in MT of Total Legacy Waste processed. However, RDF, Recyclables, Inert and construction & demolition waste, soil conditioner segregated/received in processing of waste may also be submitted if asked.

10. Testing

The soil conditioner received as by-product of processing shall be required to be tested quarterly or least twice as per the duration of the project for "Seed Germination Test" or any other test required for suitability of soil conditioner/processing residue being safe before disposal.

Sample for testing shall be taken in presence of representatives of all parties and shall be sent to ITRC/reputed NABL accredited Lab for testing. Cost of sample submission and testing shall be borne by Second Party.

Above procedure shall be applicable for all other test(s) required to ensure waste being processed as per applicable Rules/Guidelines.

11. Submission of Bill

Contractor shall submit required GST bill for payment at contracted rate Rs 484.00 per MT (exclusive of GST) of waste processed at designated site.

The Bill shall be submitted with the contour survey report along with calculation of net quantity calculated on the basis of density of waste. The survey report and calculations shall be duly checked and calculation be verified by JE and AE of designated at Nagar Palika parishad sambhal

The Weighment Slips (Kanta Parchi) of RDF, Recyclables and Soil conditioner removed from the site shall also be attached with the Bill. The weighment slips shall be verified by the representatives of Nagar Palika Parishad

Second Party shall also submit a certificate stating quantity of waste billed is processed and removed from the site for further disposal as per the applicable rules in force.

12. Payment

Payment shall be done by Frist Party to Second Party

Frist Party shall make the payment of bills of Second Party within 14 days of submission of bill.

Achievement of required Milestones within the bill period shall also be ensured before payment of bill.

13. Milestones required to be achieved within the given timeframe as mentioned in detail in RFP Documents (Agreement).

14. General Provisions

Nothing contained in this Agreement shall be construed as or have effect of constituting a relationship of employer and employee or principal and agent between Department of Urban Development, Govt. of U.P. and the Other Parties or any of its staff, employees, agents or representatives.

The First parties shall not be responsible for all acts and omissions of staff or any persons, associations, institutions engaged by the Second Party whether or not in GM-he course of implementing the project and the Second Party shall be solely responsible for the health, safety and security of such persons or entities and their property.

15. Indemnification and Insurance

The Second Party shall be solely responsible for and keeps the First & Second Party indemnitied against all the claims, damages, expenses, losses or injury to persons or property that may arise during the execution of project.

On the occurrence of an accident which leads or may lead to human loss, Third Party shall within 24 hours of such accident report in writing to the First and Second Party clearly stating the facts in sufficient details, explaining the circumstances of such accident and subsequent actions taken by the Third Party.

In the event, compensation may become payable under any Act or by the Judgement of any Court/competent Authority thereof whether such compensation becomes payable by Second Party or by First Party, the same shall be borne and paid by the Second Party. If

Second Party fails to pay the requisite compensation Frist Party on behalf of itself and/or First Party shall have the right to recover the same by encashment of Performance Security/any sum payable to Second Party.

The Second Party at its own cost & expenses shall purchase and maintain all insurances in respect of Contractor's risk, loss, damage or destruction of Project facilities, workmen compensation, third party liability including injury or death or any other insurance that may be necessary in accordance with Good Industry Practises.

16. Effective Date, Validity of this Agreement & Amendment

Effective date of this agreement will be the date of commencement of processing from the date of signing of this agreement as mentioned in Terms of RFP, Vol-1 & Vol-II.

In case if, any part of this agreement is in conflict with RFP document and or any previous MOUs etc., clauses of this agreement will prevail.

The term Authority for this contract shall mean Executive Officer, Nagar Palika Parishad Sambhal

This Agreement shall remain in force for three Months & Zero days from the date of signing of this agreement unless terminated earlier or extended through a mutually agreed amendment to this Agreement.

This agreement will remain valid even if other scope of work is invalidated and/or are truncated and/or taken out of the scope of work.

The Agreement may be amended by written consent of the Parties to the Agreement.

Standard Force Majeure clause shall applicable if any such condition arises.

All the conditions of RFP Document except those modified or superseded in this agreement shall also be part of this agreement.

17. Termination of Agreement

In the event of unsatisfactory performance in execution of the Project or violation of any terms of this Agreement by the Second Party, this agreement can be terminated after due notices of rectifications from Frist Party. In case of termination due to default of Second Party the Performance Security shall be forfeited by the First Party.

Under the instructions/orders of any Court/competent Authority or incidence of any such condition beyond the control of Frist Party due to it is not possible to proceed Mith the project; Frist Party may anytime terminate the Agreement, with proper notice to Second Party. In such case no claim for any compensation regarding remaining work shall be

admissible to the Second Party and Second Party shall remove all their plant & machinery and processed waste components from the site.

The Agreement can be terminated with mutual agreement of the parties if the Force Majeure conditions prevail beyond validity of Agreement.

Not with standing anything inconsistent contained in this Agreement, if the Party who has been served the Termination Notice cures the underlying event of default to the satisfaction of other party at any time before the termination occurs, the Termination Notice can be withdrawn.

Termination of this Agreement shall not relieve the Parties of any obligations already incurred hereunder which expressly or by implication survives Termination hereof, and except as otherwise provided in any provision of this Agreement expressly limiting the liability of either Party, shall not relieve either Party of any obligations or liabilities for loss or damage to the other Party arising out of or caused by acts or omissions of such Party prior to the effectiveness of such Termination or arising out of such Termination.

18. Environmental Compliance

The Second Party shall, at all times, ensure that all aspects of the Project and the processes employed in the construction of Project Facilities shall conform to the laws pertaining to the environment, health and safety aspects including rules such as MSW rules, policies and guidelines related thereto. The Second Party shall obtain and maintain from time to time necessary clearances from all Government Agencies and for this purpose shall carry out, in accordance with Applicable Laws, the necessary Environment Impact Assessment studies and implement appropriate environment management plans and submit necessary reports (including the reports to be submitted by the First Party) as per Applicable Laws. The whole procedure shall be done as per the guidelines issued by the CPCB.

19. Settlement of Disputes

In the event any dispute or difference arises between the Parties out of or in connection with this Agreement including the validity and interpretation thereof, it shall be referred by either party to the Department of Urban Development, Govt. of U.P. and the decision of the State Government will be final.

20. Evaluation

Department of Urban Development, Govt. of U.P. may, at it's discretion and it's own cost, undertake or cause to be undertaken evaluation of the impact of the changing ground realities and change in any of the basic assumptions and cost effectiveness of the Project during the validity of this Agreement. The FristParty & The Second Party shall when required give Urban Development Department or it's representative reasonable cooperation, inputs and access to it's records in connection with this Agreement.

21. Performance Security deposited under this contract shall be released after 6 month of completion of project.

22. Mobilisation Advance: Mobilisation advance, if demanded by Second party, may be sanctioned after approval of competent authority,

23. General Conditions

Scope of work, Implementation plan of the Project, has been detailed and defined in the Agreement.

The progress report of the Project shall be submitted by the Second Party from time to time.

The progress of the Project and proper implementation will be inspected by the First Party in form of visits from time to time

(Shriaj Tilak Singh)
M/S Verde Monde Infra projects Pvt. Ltd.

Executive Officer
Nagar Palika Parishad, Sambhal

ANNEXURE-8

Verde Monde Infraprojects

A Step Towords Healthy Future.....

www.verdemonde.com

CIN No. U74999UP2018PTC100007

To
Executive Officer,
Nagar Palika Parishad,
Sambhal, Uttar Pradesh

Date: 09th January, 2026

Subject: Submission of Certificate of Segregated Fractions (Inert, RDF, and Compost) from Processing of Legacy Waste at legacy waste Dumpsite located on Hasanpur Road, Sambhal, Uttar Pradesh

Dear Sir/Madam,

We, VERDE MONDE INFRAPROJECTS PVT. LTD., hereby submit the Certificate of Segregated Fractions, namely Inert material, Refuse Derived Fuel (RDF), and Compost, generated from the processing of legacy waste at the legacy waste dumpsite located on Hasanpur Road, Sambhal, Uttar Pradesh during the period of 16th November 2025 to 31st December 2025.

The processing and segregation of legacy waste at the above-mentioned site have been carried out in accordance with the applicable rules, guidelines, and directions issued by the competent authorities. The enclosed certificate details the quantities and classification of the segregated fractions obtained during the processing operations.

We request you to kindly take the enclosed certificate on record for compliance and further necessary action. In case any additional information, clarification, or documentation is required, we shall be glad to furnish the same at the earliest.

Thanking you.
Yours faithfully,
For VERDE MONDE INFRAPROJECTS PVT. LTD.

VERDE MONDE INFRAPROJECTS PVT. LTD.

Authorised Signatory

Authorized Signatory

Enclosure:
Certificate of Segregated Fractions (Inert, RDF, Compost)

S.No.	Period	TOTAL INTAKE(MT)	TOTAL PROCESS(MT)	TOTAL RDF(MT)	RDF Dispatch(MT)	RDF AT SITE(MT)	TOTAL COMPOST(MT)	COMPOST Dispatch(MT)	COMPOST AT SITE(MT)	TOTAL INERT WASTE(MT)	TOTAL INSERT DISPOSED	TOTAL INERT AT SITES	TOTAL MOISTURE IN WASTE(MT)	TOTAL C&D WASTE(MT)	C&D Dispatch(MT)	C&D WASTE AT SITE(MT)
1	16th Nov to 30th Nov 2025	9214	9214	1659	390	1269	5528	660	4868	921	921	0	921	92	92	0
2	1st Dec to 31st Dec 2025	18789	18789	3382	420	2962	11273	810	10463	1879	1879	0	1879	188	188	0
TOTAL		28003	28003	5041	810	4231	16802	1470	15332	2800	2800	0	2800	280	280	0

VERDE MONDIAL INFRAPROJECTS PVT. LTD.

Authorised Signatory

Legacy Remediation of Site

ANNEXURE-9

नगर पालिका परिषद, सम्भल(सम्भल)

पत्रांक– 1068 / स्वा0वि0 / 2024–25 दिनांक– 02-08-2024

आवश्यक सूचना

सर्वसाधारण को सूचित किया जाता है कि नगर पालिका परिषद, सम्भल क्षेत्रान्तर्गत किसी भी प्रकार का कूड़ा–कचरा, ठोस अपशिष्ट, पत्तियाँ, प्लास्टिक अथवा अन्य ज्वलनशील पदार्थों को खुले में जलाना पूर्णतः प्रतिबंधित है। खुले में कचरा जलाना ठोस अपशिष्ट प्रबन्धन नियम, 2016, तथा मा० राष्ट्रीय हरित अधिकरण (NGT), नई दिल्ली के आदेशों का उल्लंघन है। अतः कोई भी व्यक्ति, संस्था अथवा प्रतिष्ठान यदि नगर पालिका सीमा में खुले में कचरा जलाते हुए पाया जाता है, तो उसके विरुद्ध नियमों के तहत ₹ 5000.00 (रूपये पॉच हजार मात्र) का जुर्माना अधिरोपित किया जाएगा तथा आवश्यकतानुसार नगर पालिका परिषद, सम्भल द्वारा निर्धारित प्रावधानों के अंतर्गत कड़ी कार्यवाही की जाएगी। अतः सभी नागरिकों से अनुरोध है कि पर्यावरण संरक्षण एवं जन–स्वास्थ्य की दृष्टि से नगर पालिका के इन निर्देशों का अनुपालन सुनिश्चित करें।

02-08-24

अधिशासी अधिकारी
नगर पालिका परिषद, सम्भल

पत्रांक संख्या व दिनांक तदैव।

प्रतिलिपि –

01– कार्यालय न0पा0परि0, सम्भल के नोटिस बोर्ड पर चस्पा किये जाने हेतु।

02– सम्पादक दैनिक समाचार पत्र हिन्दुस्तान समाचार पत्र सम्भल को छोटे आकार में कम से कम व्यय में प्रकाशन हेतु।

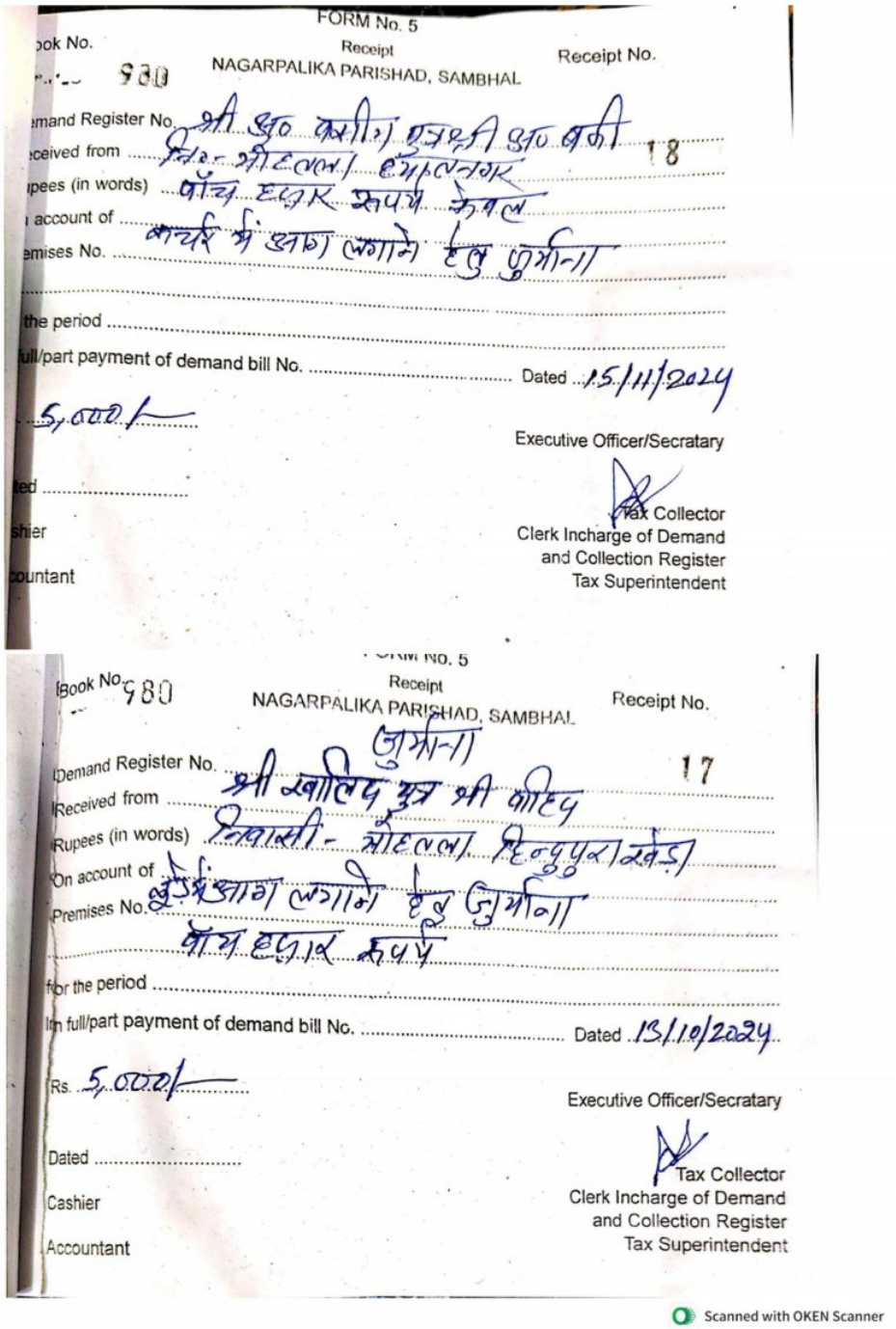
अधिशासी अधिकारी
नगर पालिका परिषद, सम्भल

Scanned with OKEN Scanner

Scanned with OKEN Scanner

ANNEXURE 7: NOTIFICATION OF BURNING OF WASTE

Fine Imposed on Open Burning of Waste



FORM No. 5

Book No. 980 Receipt NAGARPALIKA PARISHAD, SAMBHAL Receipt No. 18

Demand Register No. श्री खु० वसीम एवम् खु० वकी

Received from मो० शीतला, हेमलनगर

Rupees (in words) पाँच हजार रुपये केवल

On account of कचरे में आग लगाने हेतु जुर्माना

Premises No.

for the period

In full/part payment of demand bill No. Dated 15/11/2024

Rs. 5,000/-

Executive Officer/Secratary

Dated

Cashier

Accountant

Tax Collector
Clerk Incharge of Demand
and Collection Register
Tax Superintendent

FORM No. 5

Book No. 980 Receipt NAGARPALIKA PARISHAD, SAMBHAL Receipt No. 17

जुर्माना

Demand Register No. श्री खलिद पुत्र श्री वाहिद

Received from निवासी - शीतला, हिन्दुपुरा, वार्ड

Rupees (in words)

On account of कूड़ा में आग लगाने हेतु जुर्माना

Premises No. पाँच हजार रुपये

for the period

In full/part payment of demand bill No. Dated 13/10/2024

Rs. 5,000/-

Executive Officer/Secratary

Dated

Cashier

Accountant

Tax Collector
Clerk Incharge of Demand
and Collection Register
Tax Superintendent

Scanned with OKEN Scanner

Scanned with OKEN Scanner